

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.29 of 2026 (SZ)

IN THE MATTER OF:

G. Veera Siva Reddy,
Andhra Pradesh.

...Applicant(s)

With

Union of India,
Represented by its Secretary,
MoEF&CC and Others.

...Respondent(s)

REPORT FILED BY THE
State Environmental Impact Assessment Authority
(SEIAA) 2ND RESPONDENT



**M/S. K. RAVINDRANATH
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
ANDHRA PRADESH POLLUTION CONTROL BOARD
No.35, Flat No. A-2 'Aurora' Apartments,
Kandhan Street, Shenoy Nagar, Chennai-600 030
Mobile No.9840057777
E-mail : ravindranath.kilari@gmail.com**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI**

Original Application No. 29 of 2026(SZ)

IN THE MATTER OF:

Mr G. Veera Siva Reddy,

.... Applicant

Versus

Union of India and Ors.

... Respondents

INDEX

Sl.No.	Description of the Document	Page No.
1.	SEIAA, A.P Report in O.A.No.29 of 2026 filed before Hon'ble NGT (SZ), Chennai.	1-4
2.	Annexure-1 Copy of the Hon'ble NGT Order dt.24.02.2026.	5-6
3.	Annexure-2 ECs issued by SEIAA, A.P.	7-82
4.	Annexure-3 GO.MS.No.43, dt.08.07.2024 issued by Government of Andhra Pradesh.	83-91
5.	Annexure-4 GO.MS.No.49, dt.02.09.2024 issued by Government of Andhra Pradesh.	92-97

It is certified that all the documents contained in the above annexure are true copies.

Date: 06.03.2026.


**Member Secretary
SEIAA, AP**

Report of SEIAA, A.P in Original Application.No.29 of 2026 filed before the Hon'ble NGT(SZ), Chennai

It is respectfully submitted that Mr. G. Veera Siva Reddy has filed O.A.No.29 of 2026 before the Hon'ble NGT(SZ), Chennai, regarding alleged River sand mining all along the Penna River and Papagni Rivers and in the adjoining areas of the Kamalapuram Mandal, V.N.Palli Mandal, Pendlimarri Mandal, and Vallur Mandal of YSR Kadapa District.

After hearing the case, the Hon'ble NGT (SZ), Chennai, vide order dated.24.02.2026, issued the following directions:

1. Let notice be issued to the respondents through the Tribunal as well as privately.
2. The learned counsel Mr. K. Ravindranath accepts notice on behalf of Respondents No. 2 to 14, 16 to 18.
3. It is now stated that similar matter O.A. No.18 of 2026(SZ) is pending before this Tribunal. Let the same be listed along with this matter.
4. Post the matter on 09.03.2026. In the meanwhile, the respondents are directed to file their respective replies/reports.

A Copy of the order of the Hon'ble NGT(SZ) order is enclosed herewith as **Annexure-1**

In this regard the details of the Environmental Clearance Orders issued by the SEIAA to the sand reaches located in the subjected area are as follows:

S.No.	Sand Reach details	EC issued	Method of Mining	Validity
1.	10.0 Ha Ordinary Sand Mine of Tangedupalli Sand Reach (Papagni River) at Tangedupalli Village V. N. Palli Mandal.	23.11.2024	Semi Mechanized	1 Year
2.	20.0 Ha, Ordinary Sand Mine of Chinnaputha Sand Reach (Papagni	16.04.2025	Semi Mechanized	1 Year

	River) at Sy. No. 87, Chinnaputta Village, Valluru Mandal.			
3.	12.0 Ha, Ordinary Sand Mine of Kothagangireddy Palli Sand Reach (Papagni River) at Sy. No. 1787/1 & 1350, Kothagangireddy Palli Village Pendlimarri Mandal.	16.04.2025	Semi Mechanized	1 Year
4.	10.0 Ha, Ordinary Sand Mine of Nandimandalam Sand Reach (Papagni River) at Sy. No. 1787/1 of Nandimandalam Village Pendlimarri Mandal.	16.04.2025	Semi Mechanized	1 Year
5.	10.0 Ha, Ordinary Sand Mine of Paidikalva Sand Reach (Papagni River) at Sy. No. 1060 of Paidikalva Village Vallur Mandal.	16.04.2025	Semi Mechanized	1 Year
6.	3.640 Ha, Ordinary Sand Mine of Sambatur Open Sand Reach (Papagni River) at Sy. No. 439, Sambatur Village Kamalapuram Mandal.	29.12.2025	Manual	1 Year

Copies of the EC orders are enclosed as **Annexure-2**

It is respectfully submitted that the State Pollution Control Board is the Nodal Authority in the State for dealing with cases relating to pollution control and environmental management falling under the purview of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986.

It is respectfully submitted that the State Department of Mines and Geology is the Nodal Authority in the State for allotment of mining leases under the Mines and Minerals (Development and Regulation) Act, (MMDR Act) 1957

and is entrusted with enforcement and regulation of mining operations in the State, including matters related to illegal mining. It is further submitted that the State Government is empowered under Section 23 C of the MMDR Act, 1957 to frame rules for prevention of illegal mining, transportation and storage of minerals.

It is further respectfully submitted that the Government of Andhra Pradesh, vide G.O.Ms.No.43 dt. 08.07.2024 (**Annexure-3**), notified the New Sand Mining Policy, 2024. Subsequently, vide G.O.Ms. NO.49 dt. 02.09.2024 (**Annexure-4**), the Government issued revised guidelines for the Free Sand Policy prescribing specific measures for monitoring and prevention of illegal sand mining, which, inter alia, include the following:

- a) District Level Task Forces (DLTF) should be constituted by the District Collectors with line departments for periodic inspections of all the stockyards and the sand sources to ensure smooth functioning of sand operations and to curb illegal mining/transportation.
- b) A Divisional Level Vigilance & Monitoring committee with RDO/SC, DSP, Divisional Development Officer, DLPO, DE, Irrigation, AD, Mining and Mandal Level monitoring with Tahsildar/MPDO, Irrigation AE, SI shall be constituted to monitoring of Sand transportation.
- c) In case of the vehicles engaged in illegal/ un-authorized excavation in the prohibited areas (i.e., within 500 meters from the Ground water structures, Bridges, Dams, Railway lines and cross drainage structures etc.), transportation of sand outside the State and found transporting sand without valid Sand Waybill /invoice, illegal excavation of sand shall be penalized and the officers authorized to levy, collect penalties etc., are mentioned in the new sand mining policy 2024 and revised guidelines for free sand policy 2024.
- d) Special Enforcement Bureau (SEB) shall take necessary action to curb illegal mining/transportation, black marketing, hoarding and

cross border transportation of sand by constituting revenue division wise teams and also arranging inter-state check posts.

This report is submitted to the Hon'ble National Green Tribunal in compliance with the directions issued by the Hon'ble Tribunal. The SEIAA, A.P., undertakes to abide by such further directions as the Hon'ble Tribunal may deem fit and appropriate.

Vijayawada,
dt:06.03.2026



Member Secretary,
SEIAA, A.P.
Member Secretary
SEIAA, AP

Item No.01:-**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

Original Application No.29 of 2026(SZ)

IN THE MATTER OF:

G. Veera Siva Reddy,
Andhra Pradesh.

...Applicant(s)

Union of India,
Represented by its Secretary,
MoEF&CC and Ors.

...Respondent(s)

Date of hearing: 24.02.2026.**CORAM:****HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER****HON'BLE DR. PRASHANT GARGAVA, EXPERT MEMBER**For Applicant(s): Mr. T. Gowthaman, Sr. Adv. a/w.
M/s. S. Sai Sathya Jith & Vivekha Pon.

For Respondent(s): Mr. K. Ravindranath for R2 to R14 & R16 to R18.

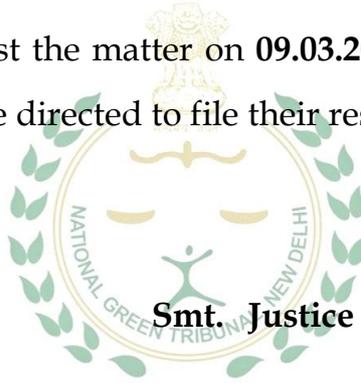
ORDER

1. Let notice be issued to the respondents through the Tribunal as well as privately.

2. The learned counsel Mr. K. Ravindranath accepts notice on behalf of Respondents No. 2 to 14, 16 to 18.

3. It is now stated that similar matter **O.A. No.18 of 2026(SZ)** is pending before this Tribunal. Let the same be listed along with this matter.

4. Post the matter on **09.03.2026**. In the meanwhile, the respondents are directed to file their respective replies/reports.



Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Prashant Gargava, EM

O.A. No.29/2026(SZ),
24th February, 2026. AD.

File No.: AP MIN EC YSR 10 2024 506

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority(SEIAA),
ANDHRA PRADESH)



सत्यमेव जयते



Dated 23/11/2024



To,

Royalty Inspector DMGO Kadapa
Royalty Inspector DMGO Kadapa
Royalty Inspector, District Mines & Geology office, Kadapa, Kadapa, Y.S.R., ANDHRA PRADESH,
516001
dmgokadapa@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/AP/MIN/500099/2024 dated 17/10/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24B0107AP5261732N
(ii) File No.	AP MIN EC YSR 10 2024 506
(iii) Clearance Type	Fresh EC
(iv) Category	B1
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Tangedupalli Sand Reach
(ix) Location of Project (District, State)	Y.S.R., ANDHRA PRADESH
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	No

N/A

 सत्यमेव जयते	<u>State Level Environment Impact Assessment Authority (SEIAA)</u> <u>Andhra Pradesh</u> <u>Ministry of Environment, Forests & Climate Change,</u> <u>Government of India</u> Dr.YSRParyavaranBhavan, APIIC Colony Road, Gurunanak Colony, Auto Nagar, Vijayawada-520007.
	<u>REGD.POSTWITH ACK.DUE</u>

OrderNo.SEIAA/AP/MIN/EC/YSR/10/2024/506

Sub : SEIAA, A.P. – 10.0 Ha Ordinary Sand Mine proposed in the name of the District Mines & Geology Officer, YSR Kadapa at Tangedupalli Sand Reach of Tangedupalli Village V. N. Palli Mandal, YSR Kadapa District, Andhra Pradesh – Environmental Clearance – Issued-Reg.

- I. This has reference to your application submitted through online on 17.10.2024 (SIA/AP/MIN/500099/2024), seeking Environmental Clearance for the proposed mine of 10.0 Ha Ordinary Sand Mine proposed in the name of the District Mines & Geology Officer, YSR Kadapa District over the Papagni River in Tangedupalli Sand Reach of Tangedupalli Village V. N. Palli Mandal, YSR Kadapa District Andhra Pradesh. It was reported that the nearest human habitation viz., Tangedupalli(V) is existing at a distance of about 0.45kms from the mine lease area and the project requires 9.7 KLD of water. It was noted that the capital investment of the project is Rs.15.0 Lakhs and capacity of the project is as follows:

Mining of Ordinary Sand Mine – 1,00,000 m³/annum / 1,50,000 TPA in 10.0 Ha

- II. The location of the sand mine as per the mining plan is as follows:

BP. No	North Latitude	East Longitude
A	14°23'00.53185"N	78°28'30.93801"E
B	14°23'06.82020"N	78°28'48.29917"E
C	14°22'59.36659"N	78°28'51.10625"E
D	14°22'56.98215"N	78°28'34.31987"E

- III. The proposal comes under category 'B2'. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals (≤ 250 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The State Level Expert Appraisal Committee

(SEAC) examined the application, in its meetings held on **06.11.2024**.

Minutes of the SEAC Meeting:-

Category: B2at par with B1.

The project proposal is for mining Ordinary Sand in an area of 10.0 Ha with a proposed production quantity of Ordinary Sand Mine 1,00,000 m³/annum with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme plan.

The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof Mining of minerals (≤ 250 ha of mining lease area in respect of non-coal mine lease).

The District Mines and Geology Officer and their consultant M/s. SV Enviro labs & Consultants have attended the meeting and presented their proposal. The SEAC Committee noted that:

- a. The Department of Mines and Geology submitted DSR of YSR Kadapa District. The District Collector and Chairman, DLSC YSR Kadapa has identified the subject mine through Joint inspection Committee of the District on 12.02.2024 and the DLSC recommended for TANGEDUPALLI Sand Reach.
- b. The Joint inspection was conducted and report was submitted on 20.01.2024.
- c. The District Mines and Geology Officer, YSR Kadapa vide order dt.12.03.2024 issued Proceedings to the Royalty Inspector for obtaining Environmental clearance to the subject mine.
- d. As per the cluster letter dated: 18.03.2024 issued by the Mines Department, the total applicable cluster area is > 5.0 Ha. Hence, the subject mine falls in B2 at par with B1 category.
- e. The project proponent has obtained Standard TOR with public hearing letter on 04.07.2024 and public hearing was held on 06.09.2024.
- f. Issues raised during the public hearing: Employment issues, retaining wall towards villages, facing drinking water problems, road damages, Underground water issues, facing inundation problems, Dust pollution and Agricultural filed issues raised during the public hearing.
- g. The base line data was collected from October 2023 to December 2023 and the predominant wind direction is observed to be East to West. The maximum concentration of SPM(PM10) is observed to be 64.9 μ g/m³. The incremental concentration is 3.62 μ g/m³ and GLC of SPM will fall 0.9 kilometers towards West direction.
- h. As per the approved mining plan dt.16.03.2024 the total available mineral reserves are 1,00,000 m³ (As per WALTA Act only 1m sand excavation is permitted) after mined quantity of extracted pit in the mine and the entire quantity is proposed to be excavated within the period of 1 year. The project proponent proposed for Open cast semi mechanized mining.

- i. The Hon'ble NGT in its order dated 23.03.2023 in O.A. No. 152 of 2021 (SZ) directed SEIAA, Andhra Pradesh to verify all the Environmental Clearances granted for sand mining under 'B2' Category if permission has been granted for semi-mechanized or mechanized mining and re-examine the proposal either under 'B2' category (manual mining) or 'B1' Category (if semi mechanized or mechanized mining is sought) following the prescribed procedures.
- j. The lease holder informed that they have allocated Rs. 5.2 Lakhs as capital cost and Rs.5.88 Lakhs as a recurring cost budget for the EMP. The project proponent volunteered to provide 2 Computers to Tangedupalli Village under Corporate Social Responsibility (CSR) activity.
- k. The SEAC is made recommendation without any prejudice to the Hon'ble NGT/any other court orders. The applicant shall abide by the Hon'ble NGT / Other court orders, if any, in future also.

The Committee after examining the project proposals, presentations, MoEF&CC Notifications & OMs and detailed deliberations, recommended to issue Environmental clearance for the mining of Ordinary Sand with the maximum production quantity of 1,00,000 m³/annum for one-year period with **open cast semi mechanized method** of mining with the following conditions:

1. There shall be no change in the production quantities approved in Environment Clearance order.
2. All the conditions and guidelines issued by MoEF&CC, Govt of India in respect of sand mining shall be followed.
3. The directions issued by the Hon'ble NGT, Southern Zone, Chennai in the matter of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated:14.12.2020 shall be scrupulously followed.
4. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, issued by MoEF&CC, Govt of India, 2016 shall be followed. The mine operator shall not carry mining more than 1 meter depth in compliance with AP WALTA Act.
5. The lease holder shall follow the procedures mentioned in Enforcement & Monitoring Guidelines for Sand Mining January, 2020.
6. The lease holder shall comply with the recommendation and suggestion made by the High-Power Committee as applicable.
7. The mining activities on river beds are allowed strictly as per the provisions of river / stream bed mining policy.
8. The ramp (i.e., approach road) shall be removed after sand mining is completed.
- 9. Under any circumstance under water sand mining shall not be carried out.**

10. The committee directed the lease holder that they shall not carryout river bed mining operation in monsoon period.
- 11. No sand mining shall be done during the rainy season.**
12. The lease holder should demarcate boundary with geo-coordinates or geofenced to ensure that sand extraction is going on only within the permitted area.
13. The functioning time of quarries/depots shall be 7.00 AM to 6.00 PM. No sand transporting and mining vehicles to be parked inside the quarry/depot site during night time.
14. The vehicles carrying the mined material shall be covered with tarpaulin during vehicular movement.
15. The transportation route should be selected in such a way that the movement of trucks/tippers/tractors from the villages having habitation should be avoided.
16. The lease holder to maintain electronic weighbridges at the appropriate location identified by the district mining officer, in order to ensure that all mined minerals from that particular mine are accounted for before the material is dispatched from the mine. The weighing bridge shall have the provision of CCTV camera and all dispatch from the mine shall be accounted.
17. The lease holder shall keep GPS tracking to the vehicle from source to destination.
18. The lease holder shall not obstruct the river flow, water transport and restoring the riparian rights and instream habitats.
19. The lease holder shall plant the plants all along the river bank/embankment to control the erosion of river bank.
20. The lease holder shall restrict vehicles movement during the peak hours to avoid accidents.
21. The project proponent shall restrict the load of the transport vehicles not more than 21 tons to avoid road damages and dust nuisance to surroundings.
22. The project proponent shall comply with the commitments made during public hearing.

The committee in the appraisal clearly stated that they have examined the Approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent.

The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **12.11.2024** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC with a condition that the lease holder shall comply with instructions issued through various Government Orders under AP Sand Policy, 2024., with further conditions that the sand mining proposal (i) Shall not attract the Forest Conservation Act 1980, Wild Life Protection Act, 1972; CRZ Notification, 2011; The

Eco sensitive areas as notified under EP Act,1986; Critically polluted areas as notified by CPCB and ii) Shall not harm live stock and human beings and disturb their activities. The SEIAA, A.P hereby accords **Environmental Clearance for one year with open cast semi mechanized method to the Sand Reach** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

A. Specific Conditions:

- i. The proposal shall not attract the following Acts & Rules:
 - a. Forest Conservation Act,1980;
 - b. Wild Life (Protection) Act,1972;
 - c. CRZ Notification, 2011;
 - d. The Eco sensitive areas as notified under Environment (Protection) Act,1986;
 - e. Critically polluted areas as notified by CPCB and also shall not harm livestock and human beings and disturb their activities.
- ii. The project proponent shall carryout mining only one meter depth sand from the top with **open cast semi mechanized method** of mining and no underwater mining is undertaken.
- iii. The lease holder shall allocate Rs.5.2 Lakhs as capital cost and Rs.5.88 Lakhs as a recurring cost budget for the EMP. The project proponent volunteered to provide 2 Computers to Tangedupalli Village under Corporate Social Responsibility (CSR) activity.
- iv. The project proponent shall strengthen the nearby bridges if any and also avoid over loading of trucks.
- v. There shall be no change in the production quantities approved in Environment Clearance order.
- vi. All the conditions and guidelines issued by MoEF&CC, Govt of India in respect of sand mining shall be followed.
- vii. The directions issued by the Hon'ble NGT, Southern Zone, Chennai in the matter of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated: 14.12.2020 shall be scrupulously followed.
- viii. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, issued by MoEF&CC, Govt of India, 2016 shall be followed. The mine operator shall not carry mining more than 1 meter depth in compliance with AP WALTA Act.
- ix. The lease holder shall follow the procedures mentioned in MoEF& CC Enforcement & Monitoring Guidelines for Sand Mining January, 2020.
- x. The lease holder shall comply with the recommendation and suggestion made by the High Power Committee as applicable.
- xi. The mining activities on river beds are allowed strictly as per the provisions of river / stream bed mining policy.
- xii. The ramp (i.e., approach road) shall be removed after sand mining is

- completed.
- xiii. **Under any circumstance under water sand mining shall not be carried out.**
- xiv. The committee directed the lease holder that they shall not carryout river bed mining operation in monsoon period.
- xv. **No sand mining shall be done during the rainy season.**
- xvi. The lease holder should demarcate boundary with geo-coordinates or geofenced to ensure that sand extraction is going on only within the permitted area.
- xvii. The functioning time of quarries/depots shall be from 7.00 AM to 6.00 PM. No sand transporting vehicles to be parked inside the quarry/depot site during night time.
- xviii. The vehicles carrying the mined material shall be covered with tarpaulin during vehicular movement.
- xix. The transportation route should be selected in such a way that the movement of trucks/tippers/tractors from the villages having habitation should be avoided.
- xx. The lease holder shall maintain electronic weighbridges at the appropriate location identified by the district mining officer, in order to ensure that all mined minerals from that particular mine are accounted for before the material is dispatched from the mine. The weighing bridge shall have the provision of CCTV camera and all dispatch from the mine shall be accounted.
- xxi. The lease holder shall keep GPS tracking to the vehicle carrying sand from source to destination.
- xxii. The lease holder shall not obstruct the river flow, water transport and restore the riparian rights and instream habitats.
- xxiii. The leaseholder shall plant the plants all along the river bank/embankment to control the erosion of river bank.
- xxiv. The lease holder shall restrict vehicles movement during the peak hours to avoid accidents.
- xxv. The project proponent shall restrict the load of the transport vehicles not more than 21 tons to avoid road damages and dust nuisance to surroundings.
- xxvi. The project proponent shall comply with the commitments made during the public hearing.
- xxvii. The lease holder shall comply with instructions issued through various Government Orders under AP Sand Policy, 2024.
- xxviii. **This EC is valid for a period of 1 year only.**
- xxix. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M .No.J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules, 2004. The mining plan or permission shall get modified to this extent.
- xxx. No stacking allowed on road side along National Highways.
- xxxi. It shall be ensured that sand mining does not in any way disturb the flow

- pattern of the river water.
- xxxii. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
- xxxiii. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
- xxxiv. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
- xxxv. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
- xxxvi. **The depth of the sand mining shall not exceed 1m.** The thickness of the sand in the mining area shall be more than 3m. Regulatory Authority prior concurrence shall be taken for this activity.
- xxxvii. Sand mining shall not be carried out below the ground water table under any circumstances. Regulatory Authority prior concurrence shall be taken for this activity.
- xxxviii. To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
- xxxix. Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
- xl. The vehicles transporting sand shall not be overloaded. The trucks shall be covered with Tarpaulin.
- xli. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc., Regulatory Authority instructions be taken if there are any better alternatives.
- xl.ii. Transportation of sand from mine lease area shall be done during daytime only.
- xl.iii. The proponent shall obtain necessary permission from the River Water Conservator.
- xl. iv. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts on human habitation existing nearby due to mining operations.
- xl. v. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
- xl. vi. Plantation shall be undertaken on either sides of the approach katchapath (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
- xl. vii. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- xl. viii. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
- xl. ix. Regular monitoring of Ground Water levels shall be carried out in and

around the mine lease area to assess the quality of the groundwater.

B. Special Conditions:

The project Proponent shall implement the following special conditions so as to mitigate the environment impact of mining activities:-

- i. To submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
- ii. In River flood plain mining a buffer of 3 meter to be left from the River bank for mining.
- iii. The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This should be produced before officers of Central Government and State for inspection.
- iv. The State / District Level Environment Committee should use technology like Bar Coding, Information and Communications Technology (ICT), Web based and ICT enabled services, mobile SMS App etc. to account for weight of mineral being taken out of the lease area and the number of trucks moving out with the mineral.
- v. Restricted working hours. Sand mining operation has to be carried out between 6 am to 6 pm.
- vi. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly
- vii. No mining lease shall be granted in the forest area without forest clearance in accordance with the provisions of the Forest Conservation Act, 1980 and the amendments made there under.
- viii. Protection of turtle and bird habitats shall be ensured.
- ix. The EC holder shall take all possible precautions for the protection of environment and control of pollution.
- x. Mining shall not be undertaken in a mining lease located in 200-500 meter of bridge, 200 meter upstream and Downstream of water supply / irrigation scheme, 100 meters from the edge of National Highway and railway line, 50 meters from a reservoir, canal or

building, 25 meter from the edge of State Highway and 10 meters from the edge of other roads except on special exemption by the Sub-Divisional level Joint Inspection Committee.

- xi. Vehicles used for transportation of sand are to be permitted only with of fitness and PUC Certificates.
- xii. Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.
- xiii. Health and safety of workers should be taken care of by the proponent.
- xiv. The Project Proponent shall make arrangement for drinking water, first aid facility (along with species specific anti- venom provisioning) in case of emergency for the workers.
- xv. Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health checkups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted.
- xvi. **The lease holder shall comply with the Sustainable sand mining Management Guidelines, 2016 and Enforcement & Monitoring Guidelines for Sand Mining issued by MoEF&CC, GoI, New Delhi.**

C. General Conditions:

- i. “Consent to Establish” & “Consent to Operate” shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry out mining.
- ii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoEF&CC, GoI, New Delhi, as applicable.
- iii. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry’s Regional office, Vijayawada on 1st June and 1stDecember of each calendar year.

- iv. Officials from the Regional Office of MoEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Vijayawada.
- v. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed in consultation with concerned Regulatory Authority.
- vi. The funds earmarked for environmental protection measures (**Capital cost Rs.5.20 Lakhs and Recurring cost Rs.5.88Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- vii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- viii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA,A.P.
- x. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xi. The proponent shall obtain all other mandatory clearances from respective departments.

- xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act,2010.
- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act,1986.
- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their subsequent amendments and Rules.

**MEMBER SECRETARY,
SEIAA, A.P.**

**MEMBER,
SEIAA, A.P.**

**CHAIRMAN,
SEIAA, A.P.**

To

The Royalty Inspector,
O/o The District Mines & Geology Office, Kadapa
YSR Kadapa District,
Andhra Pradesh-516001.

Copy to:

1. The Chairman, SEAC, A.P. for kindinformation.
2. The Member Secretary, APPCB for kindinformation.
3. The EE, RO: YSR Kadapa, APPCB for information.
4. The Regional Officer, MoEF&CC, GOI Vijayawada for kindinformation.
5. The Secretary, MoEF&CC, GOI New Delhi for kindinformation.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kindinformation.
7. The District Collector, YSR Kadapa District, Andhra Pradesh for kind information.

Signature Not Verified

Digitally Signed by : S Sri Saravanan
Member Secretary, SEIAA

Date: 23/11/2024



सत्यमेव जयते

19

File No.: AP MIN EC CU 03 2025 1298

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
ANDHRA PRADESH)



Dated 16/04/2025



To,

Royalty Inspector DMGO Kadapa
Royalty Inspector DMGO Kadapa
Royalty Inspector, District Mines & Geology office, Kadapa, Kadapa, Y.S.R., ANDHRA PRADESH,
516001
dmgokadapa@gmail.com

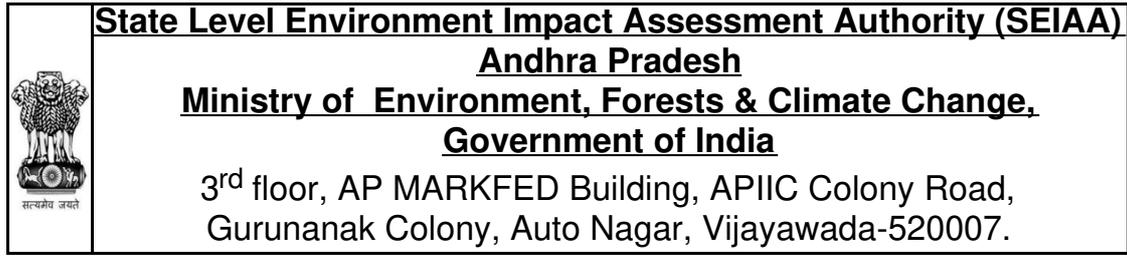
Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/AP/MIN/530746/2025 dated 25/03/2025 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC25B0107AP5746430N
(ii) File No.	AP MIN EC CU 03 2025 1298
(iii) Clearance Type	Fresh EC
(iv) Category	B1
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Chinnaputha Sand Reach
(ix) Location of Project (District, State)	Y.S.R., ANDHRA PRADESH
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	No



Order No. SEIAA/AP/MIN/EC/CU/03/2025/1298/259.22 & 259.04

Sub: SEIAA, A.P. – 20.0 Ha, Ordinary Sand Mine of Chinnaputha Sand Reach (Papagni River) at Sy. No. 87, Chinnaputta Village, Valluru Mandal, YSR Kadapa District, Andhra Pradesh, in the name of Royalty Inspector, District Mines & Geology Office, Y.S.R District– Environmental Clearance – Issued- Reg.

- I. This has reference to the application submitted by the District Mines & Geology Officer, through online on 25.03.2025 (SIA/AP/MIN/530746/2025), seeking Environmental Clearance for the proposed Ordinary Sand mine in 20.0 Ha Ordinary Sand Mine of Chinnaputha Sand Reach over the Papagni River at Sy. No. 87, Chinnaputta Village, Valluru Mandal, YSR Kadapa District, Andhra Pradesh. It was reported that the nearest human habitation viz., Timmapuram (V) is existing at a distance of about 0.34 kms from the mine lease area and the project requires 14.5 KLD of water. It was noted that the capital investment of the project is Rs.22.0 Lakhs and capacity of the project is as follows:

Mining of Ordinary Sand – 2,00,000 m³/annum in 20.0 Ha

- II. The location of the sand mine as per the mining plan is as follows:

B.P. No	Latitude(N)	Longitude(E)
1	14°32'40.63253"N	78°38'59.98230"E
2	14°33'1.79888"N	78°39'13.60002"E
3	14°32'56.57965"N	78°39'20.30000"E
4	14°32'32.26825 "N	78°39'3.29840"E

- III. The proposal comes under category 'B2 at par with B1'. The proposed project falls under Item No.1 (a) of the schedule of the EIA Notification 2006- (i) Mining of Minerals (\leq 250 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The State Level Expert Appraisal Committee (SEAC) examined the application, in its meetings held on 08.04.2025.

Minutes of the SEAC Meeting:-

Category: B2 at par with B1.

The project proposal is for mining Ordinary Sand in an area of 20.0 Ha with a proposed production quantity of Ordinary Sand Mine – 2,00,000 m³/Annum with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme plan.

The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof Mining of minerals (≤ 250 ha of mining lease area in respect of non-coal mine lease).

The District of Mines and Geology officer and their consultant M/s. SV Enviro Labs & Consultants have attended the meeting and presented their proposal. The SEAC Committee noted that:

- a. The Department of Mines and Geology submitted DSR of YSR Kadapa District. The District Collector and Chairman, DLSC YSR Kadapa has identified the subject mine through Joint inspection Committee of the District. The Joint inspection was conducted and report was submitted on 30.01.2024.
- b. The District Mines and Geology Officer, YSR Kadapa vide order dt. 12.03.2024 issued Proceedings to the Royalty Inspector for obtaining Environmental clearance to the subject mine.
- c. As per the approved mining plan dt. 16.03.2024, the total available mineral reserves are **2,00,000 m³** (As per WALTER Act only 1m sand excavation is permitted) and the entire quantity is proposed to be excavated within the period of 1 year.
- d. The proponent proposed semi mechanized mining.
- e. Hon'ble NGT in its order dated 23.03.2023 in O.A. No. 152 of 2021 (SZ) directed SEIAA, Andhra Pradesh to verify all the Environmental Clearances granted for sand mining under 'B2' Category if permission has been granted for semi-mechanised or mechanised mining and re-examine the proposal either under 'B2' category (manual mining) or 'B1' Category (if semi mechanised or mechanised mining is sought) following the prescribed procedures.
- f. The present application is made for open cast of mining. Hence, it

is considered under B2 at par with B1 category.

- g. The SEAC is made recommendation without any prejudice to the Hon'ble NGT/any other court orders. The applicant shall abide by the Hon'ble NGT / Other court orders, if any, in future also.
- h. The PP obtained Standard TOR dt02.12.2024 and public hearing held on 07.02.2025.
- i. Issues raised in PH: Village development activities, water treatment, road issues, there are no specific Environmental issues raised during the public hearing.
- j. The base line data was collected from Oct,23 to Dec,23 and the predominant wind direction is observed to be East to West. The maximum concentration of SPM(PM10) is observed to be 63.5 µg/m³. The incremental concentration is 4.15 µg/m³ and GLC of SPM will fall at a distance about 0.89Km towards Western side of the mine lease area.
- k. The lease holder informed that they have allocated Rs. 12.9 Lakhs as capital cost and Rs. 4.62 Lakhs as a recurring cost budget for the EMP. The project proponent volunteered to provide Rs.3.0 Lakhs to **Chinnaputta** Village under Corporate Social Responsibility (CSR) activity for village developmental activities.

The Committee after examining the project proposals, presentations, MoEF&CC Notifications & Oms and detailed deliberations, recommended to **issue** Environmental clearance for the mining of Ordinary Sand with the maximum production quantity of **2,00,000 m³/Annum** for one-year period, covering an area of 20.0 Ha with **open cast semi mechanized method of mining** with the following additional conditions:

1. There shall be no change in the production quantities approved in Environment Clearance order.
2. All the conditions and guidelines issued by MoEF&CC, Govt of India in respect of sand mining shall be followed.
3. The directions issued by the Hon'ble NGT, Southern Zone, Chennai in the matter of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated:14.12.2020 shall be scrupulously followed.
4. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, issued by MoEF&CC, Govt of India, 2016 shall be followed.
5. The lease holder shall follow the procedures mentioned in Enforcement & Monitoring Guidelines for Sand Mining

January, 2020.

6. The lease holder shall comply with the recommendation and suggestion made by the High-Power Committee as applicable.
7. The mining activities on river beds are allowed strictly as per the provisions of river / stream bed mining policy.
8. The ramp (i.e., approach road) shall be removed after sand mining is completed.
9. Under any circumstance under water sand mining shall not be carried out.
10. The committee directed the lease holder that they shall not carryout river bed mining operation in monsoon period.
11. No sand mining shall be done during the rainy season.
12. The lease holder should demarcate boundary with geo-coordinates or geo-fenced to ensure that sand extraction is going on only within the permitted area.
13. The functioning time of quarries/depots shall be 7.00 AM to 6.00 PM. No sand transporting and mining vehicles to be parked inside the quarry/depot site during night time.
14. The vehicles carrying the mined material shall be covered with tarpaulin during vehicular movement.
15. The transportation route should be selected in such a way that the movement of trucks/tippers/tractors from the villages having habitation should be avoided.
16. The lease holder to maintain electronic weighbridges at the appropriate location identified by the district mining officer, in order to ensure that all mined minerals from that particular mine are accounted for before the material is dispatched from the mine. The weighing bridge shall have the provision of CCTV camera and all dispatch from the mine shall be accounted.
17. The lease holder shall keep GPS tracking to the vehicle from source to destination.
18. The lease holder shall not obstruct the river flow, water transport and restoring the riparian rights and instream habitats.
19. The lease holder shall plant the plants all along the river bank/embankment to control the erosion of river bank.
20. The lease holder shall restrict vehicles movement during the peak hours to avoid accidents.
21. The project proponent shall restrict the load of the transport

vehicles not more than 21 tons to avoid road damages and dust nuisance to surroundings.

22. The project proponent shall comply with the commitments made during public hearing.

The committee in the appraisal clearly stated that they have examined the Approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent.

The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 16.04.2025 examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC with further conditions that the sand mining proposal (i) Shall not attract the Forest Conservation Act 1980, Wild Life Protection Act,1972; CRZ Notification, 2011; The Eco sensitive areas as notified under EP Act,1986; Critically polluted areas as notified by CPCB and ii) Shall not harm live stock and human beings and disturb their activities. The SEIAA, A.P hereby accords **Environmental Clearance for one year with Open cast semi mechanized Method of mining to the Sand Reach** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

A. Specific Conditions:

- i. The proposal shall not attract the following Acts & Rules:
 - a. Forest Conservation Act,1980;
 - b. Wild Life (Protection) Act,1972;
 - c. CRZ Notification, 2011;
 - d. The Eco sensitive areas as notified under Environment (Protection) Act,1986;
 - e. Critically polluted areas as notified by CPCB and also shall not harm livestock and human beings and disturb their activities.
- ii. The project proponent shall carryout mining only one meter depth sand from the top with **Open cast semi mechanized method** of mining and no underwater mining is undertaken.
- iii. The project proponent shall strengthen the nearby bridges if any and also avoid over loading of trucks.
- iv. The lease holder shall allocate Rs. 12.9 Lakhs as capital cost and Rs. 4.62 Lakhs as a recurring cost budget for the EMP. The project proponent volunteered to provide Rs.3.0 Lakhs to Chinnaputta Village under Corporate Social Responsibility (CSR) activity for village developmental activities.
- v. There shall be no change in the production quantities approved in Environment Clearance order.

vi

- vii. All the conditions and guidelines issued by MoEF&CC, Govt of India in respect of sand mining shall be followed.
- viii. The directions issued by the Hon'ble NGT, Southern Zone, Chennai in the matter of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated: 14.12.2020 shall be scrupulously followed.
- viii. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines issued by MoEF&CC, Govt of India, 2016 shall be followed.
- ix. The lease holder shall follow the procedures mentioned in Enforcement & Monitoring Guidelines for Sand Mining January, 2020.
- x. The lease holder shall comply with the recommendation and suggestion made by the High Power Committee as applicable.
- xi. The mining activities on river beds are allowed strictly as per the provisions of river stream bed mining policy.
- xii. The ramp (i.e. approach road) shall be removed after sand mining is completed.
- xiii. **Under any circumstance under water sand mining shall not be carried out.**
- xiv. The committee directed the lease holder that they shall not carryout river bed mining operations in monsoon period.
- xv. No sand mining shall be done during the rainy season.
- xvi. The lease holder should demarcate boundary with geo coordinates or geofence to ensure that sand extraction is going on only within the permitted area.
- xvii. The functioning time of quarries/deposits shall be 6:00 AM to 6:00 PM. No sand transporting and mining vehicles to be parked inside the quarry/deposit site during night time.
- xviii. The vehicles carrying the mined material shall be covered with tarpaulin during vehicular movement.
- xix. The transportation route should be selected in such a way that the movement of trucks/tippers/tractors from the villages having habitation should be avoided.
- xx. The lease holder to maintain electronic weighbridges at the appropriate location directed by the district mining officer in order to ensure that all mined minerals from that particular mine are accounted for before the material is dispatched from the mine. The weighing bridge shall have the provision of CCTV camera and all dispatch from the mine shall be accounted.
- xxi. The lease holder shall keep GPS tracking to the vehicle from source to destination.
- xxii. The lease holder shall not obstruct the river flow, water transport and restoring the riparian rights and instream habitats.
- xxiii. The lease holder shall plant the plants all along the river bank/embankment to control the erosion of river bank.
- xxiv. The lease holder shall restrict vehicles movement during the peak hours to avoid accidents.
- xxv.

- The project proponent shall restrict the load of the transport vehicles not more than 21 tons to avoid road damages and dust nuisance to surroundings.
- xxvi. The project proponent shall comply with the concerns raised & commitments made during public hearing.
 - xxvii. The lease holder shall comply with instructions issued through various Government Orders under AP Sand Policy, 2024.
 - xxviii. **This EC is valid for a period of 1 year only.**
 - xxix. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No.J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules, 2004. The mining plan or permission shall get modified to this extent.
 - xxx. No stacking allowed on road side along National Highways.
 - xxxi. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
 - xxxii. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
 - xxxiii. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
 - xxxiv. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
 - xxxv. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
 - xxxvi. **The depth of the sand mining shall not exceed 1m.** The thickness of the sand in the mining area shall be more than 3m. Regulatory Authority prior concurrence shall be taken for this activity.
 - xxxvii. Sand mining shall not be carried out below the ground water table under any circumstances. Regulatory Authority prior concurrence shall be taken for this activity.
 - xxxviii. To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
 - xxxix. Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
 - xl. The vehicles transporting sand shall not be overloaded. The trucks shall be covered with Tarpaulin.
 - xli. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc., Regulatory Authority instructions be taken if there are any better alternatives.
 - xlii. Transportation of sand from mine lease area shall be done during daytime only.
 - xliii. The proponent shall obtain necessary permission from the River Water Conservator.
 - xliv. The proponent shall take necessary measures to ensure that there

- shall not be any adverse impacts on human habitation existing nearby due to mining operations.
- xliv. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
 - xlvi. Plantation shall be undertaken on either sides of the approach katchapath (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
 - xlvii. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
 - xlviii. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
 - xlix. Regular monitoring of Ground Water levels shall be carried out in and around the mine lease area to assess the quality of the groundwater.

B. Special Conditions: -

The project Proponent shall implement the following special conditions so as to mitigate the environment impact of mining activities: -

- i. To submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
- ii. In River flood plain mining a buffer of 3 meter to be left from the River bank for mining.
- iii. The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This should be produced before officers of Central Government and State for inspection.
- iv. The State / District Level Environment Committee should use technology like Bar Coding, Information and Communications Technology (ICT), Web based and ICT enabled services, mobile SMS App etc. to account for weight of mineral being taken out of the lease area and the number of trucks moving out with the mineral.
- v. Restricted working hours. Sand mining operation has to be carried out between 6 am to 6 pm.
- vi. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly
- vii. No mining lease shall be granted in the forest area without forest

clearance in accordance with the provisions of the Forest Conservation Act, 1980 and the amendments made there under.

- viii. Protection of turtle and bird habitats shall be ensured.
- ix. The EC holder shall take all possible precautions for the protection of environment and control of pollution.
- x. Mining shall not be undertaken in a mining lease located in 200-500 meter of bridge, 200 meter upstream and Downstream of water supply / irrigation scheme, 100 meters from the edge of National Highway and railway line, 50 meters from a reservoir, canal or building, 25 meter from the edge of State Highway and 10 meters from the edge of other roads except on special exemption by the Sub- Divisional level Joint Inspection Committee.
- xi. Vehicles used for transportation of sand are to be permitted only with of fitness and PUC Certificates.
- xii. Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.
- xiii. Health and safety of workers should be taken care of by the proponent.
- xiv. The Project Proponent shall make arrangement for drinking water, first aid facility (along with species specific anti- venom provisioning) in case of emergency for the workers.
- xv. Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health checkups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted.
- xvi. **The lease holder shall comply with the Sustainable sand mining Management Guidelines, 2016 and Enforcement & Monitoring Guidelines for Sand Mining issued by MoEF&CC, GoI, New Delhi.**

C. General Conditions:

- i. "Consent to Establish" & "Consent to Operate" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry out mining.

- ii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoEF&CC, GoI, New Delhi, as applicable.
- iii. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Vijayawada on 1st June and 1st December of each calendar year.
- iv. Officials from the Regional Office of MoEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Vijayawada.
- v. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed in consultation with concerned Regulatory Authority.
- vi. The funds earmarked for environmental protection measures (**Capital cost Rs. 12.9 Lakhs and Recurring cost Rs.4.62 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- vii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- viii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular

language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.

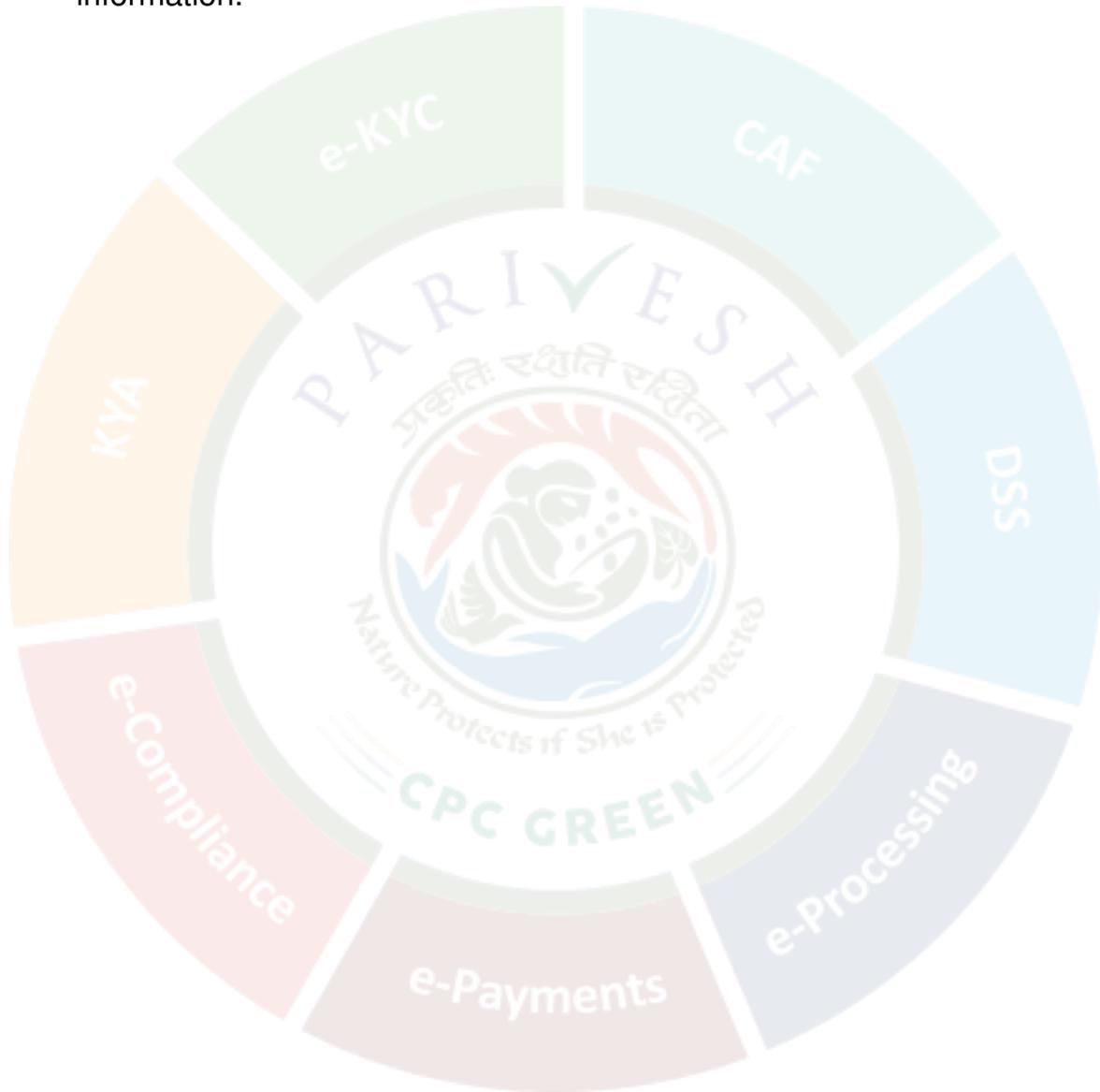
- x. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xi. The proponent shall obtain all other mandatory clearances from respective departments.
- xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their subsequent amendments and Rules.

SPECIAL SECRETARY TO GOVT
MEMBER SECRETARY, **MEMBER,** **CHAIRMAN,**
SEIAA, A.P. **SEIAA, A.P.** **SEIAA, A.P.**

To
 The Royalty Inspector,
 District Mines & Geology office, Kadapa.
 Y.S.R. District, Andhra Pradesh - 516001

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Kadapa, APPCB for information.
4. The Regional Officer, MoEF&CC, GOI Vijayawada for kind information.
5. The Secretary, MoEF&CC, GOI New Delhi for kind information.
6. Monitoring Cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, YSR Kadapa District, Andhra Pradesh for kind information.



Signature Not Verified

Digitally Signed by : S Sri Saravanan
Member Secretary, SEIAA

Date: 16/04/2025



सत्यमेव जयते

32

File No.: AP MIN EC CU 03 2025 1300

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
ANDHRA PRADESH)



Dated 16/04/2025



To,

Royalty Inspector DMGO Kadapa
Royalty Inspector DMGO Kadapa
Royalty Inspector, District Mines & Geology office, Kadapa, Kadapa, Y.S.R., ANDHRA PRADESH,
516001
dmgokadapa@gmail.com

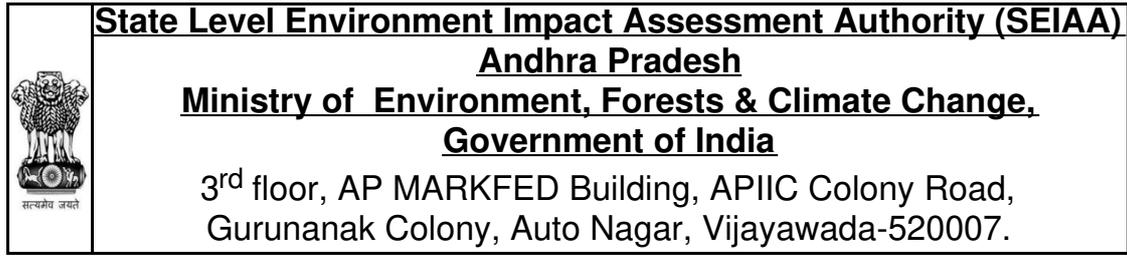
Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/AP/MIN/531281/2025 dated 26/03/2025 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC25B0107AP5403685N
(ii) File No.	AP MIN EC CU 03 2025 1300
(iii) Clearance Type	Fresh EC
(iv) Category	B1
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Kothangangireddy Palli Sand Reach
(ix) Location of Project (District, State)	Y.S.R., ANDHRA PRADESH
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	No



Order No. SEIAA/AP/MIN/EC/CU/03/2025/1300/259.24&259.06

Sub:SEIAA, A.P. – 12.0 Ha, Ordinary Sand Mine of Kothangangireddy Palli Sand Reach (Papagni River) at Sy. No. 1787/1 & 1350, Kothangangireddy Palli Village Pendlimarri Mandal, YSR Kadapa District, Andhra Pradesh in the name of Royalty Inspector, District Mines & Geology Office, Y.S.R District– Environmental Clearance – Issued- Reg.

- I. This has reference to the application submitted by the District Mines & Geology Officer, through online on 26.03.2025 (SIA/AP/MIN/531281/2025), seeking Environmental Clearance for the proposed Ordinary Sand mine in 12.00 Ha Ordinary Sand Mine of Kothangangireddy Palli Sand Reach over the Papagni River at Sy. No. 1787/1 & 1350, of Kothangangireddy Palli Village Pendlimarri Mandal, YSR Kadapa District, Andhra Pradesh. It was reported that the nearest human habitation viz., Agraharamu (V) is existing at a distance of about 0.34 kms from the mine lease area and the project requires 7.3 KLD of water. It was noted that the capital investment of the project is Rs.14.0 Lakhs and capacity of the project is as follows:

Mining of Ordinary Sand – 1,20,000 m³/annum in 12.00 Ha

- II. The location of the sand mine as per the mining plan is as follows:

B.P. No	Latitude(N)	Longitude(E)
A	14°23'22.37679"N	78°29'29.67066"E
B	14°23'29.27609"N	78°29'41.76654"E
C	14°23'22.20950"N	78°29'47.50071"E
D	14°23'14.75193"N	78°29'32.53715"E

- III. The proposal comes under category 'B2 at par with B1'. The proposed project falls under Item No.1 (a) of the schedule of the EIA Notification 2006- (i) Mining of Minerals (≤250 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA

Notification, 2006 and its amendments thereof; The State Level Expert Appraisal Committee (SEAC) examined the application, in its meetings held on **08.04.2025**.

Minutes of the SEAC Meeting:-

Category: B2 at par with B1.

The project proposal is for mining Ordinary Sand in an area of 12.0 Ha with a proposed production quantity of Ordinary Sand Mine – 1,20,000 m³/Annum with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme plan.

The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof Mining of minerals (≤ 250 ha of mining lease area in respect of non-coal mine lease).

The District of Mines and Geology officer and their consultant M/s. SV Enviro Labs & Consultants have attended the meeting and presented their proposal. The SEAC Committee noted that:

- a. The Department of Mines and Geology submitted DSR of YSR Kadapa District. The District Collector and Chairman, DLSC YSR Kadapa has identified the subject mine through Joint inspection Committee of the District. The Joint inspection was conducted and report was submitted on 01.02.2024.
- b. The District Mines and Geology Officer, YSR Kadapa vide order dt. 12.03.2024 issued Proceedings to the Royalty Inspector for obtaining Environmental clearance to the subject mine.
- c. As per the cluster letter dated: 18.03.2024 issued by the Mines Department, the total applicable cluster area is > 5.0Ha. Hence, the subject mine falls in B2 at par with B1 category.
- d. As per the approved mining plan dt. 16.03.2024, the total available mineral reserves are **1,20,000 m³** (As per WALTA Act only 1m sand excavation is permitted) and the entire quantity is proposed to be excavated within the period of 1 year.
- e. The proponent proposed semi mechanized mining
- f. Hon'ble NGT in its order dated 23.03.2023 in O.A. No. 152 of 2021 (SZ) directed SEIAA, Andhra Pradesh to verify all the Environmental Clearances granted for sand mining under 'B2' Category if permission has been granted for semi-mechanized or mechanized mining and re-examine the proposal either under 'B2' category (manual mining) or 'B1' Category (if semi mechanized or

- mechanized mining is sought) following the prescribed procedures.
- g. The present application is made for Open cast of mining. Hence, it is considered under B2 at par with B1 category.
 - h. The SEAC is made recommendation without any prejudice to the Hon'ble NGT/any other court orders. The applicant shall abide by the Hon'ble NGT / Other court orders, if any, in future also.
 - i. The PP obtained Standard TOR dt 02.12.2024 and public hearing held on 06.02.2025.
 - j. Issues raised in PH: Dust nuisance, water sprinkling issues, to provide bus stop, employment are the issues raised during the Public hearing.
 - k. The base line data was collected from Oct,2023 to Dec,2023 and the predominant wind direction is observed to be East to West The maximum concentration of SPM(PM10) is observed to be 67.1 µg/m³. The incremental concentration is 4.5 µg/m³ and GLC of SPM will fall within the mine lease area.
 - l. The lease holder informed that they have allocated Rs. 10.1 Lakhs as capital cost and Rs. 4.1 Lakhs as a recurring cost budget for the EMP. The project proponent volunteered to provide Rs 2.0 Lakhs to **Kothagangireddy Palli Village** under Corporate Social Responsibility (CSR) activity for village developmental activities.

The Committee after examining the project proposals, presentations, MoEF&CC Notifications & OMs and detailed deliberations, recommended to **issue** Environmental clearance for the mining of Ordinary Sand with the maximum production quantity of **1,20,000 m³/Annum** for one-year period, covering an area of 12.0 Ha with **Open cast semi mechanized method of mining** with the following additional conditions:

1. There shall be no change in the production quantities approved in Environment Clearance order.
2. All the conditions and guidelines issued by MoEF&CC, Govt of India in respect of sand mining shall be followed.
3. The directions issued by the Hon'ble NGT, Southern Zone, Chennai in the matter of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated:14.12.2020 shall be scrupulously followed.
4. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, issued by MoEF&CC, Govt of India, 2016 shall be followed.
5. The lease holder shall follow the procedures mentioned in Enforcement & Monitoring Guidelines for Sand Mining January,

2020.

6. The lease holder shall comply with the recommendation and suggestion made by the High-Power Committee as applicable.
7. The mining activities on river beds are allowed strictly as per the provisions of river / stream bed mining policy.
8. The ramp (i.e., approach road) shall be removed after sand mining is completed.
9. Under any circumstance under water sand mining shall not be carried out.
10. The committee directed the lease holder that they shall not carryout river bed mining operation in monsoon period.
11. No sand mining shall be done during the rainy season.
12. The lease holder should demarcate boundary with geo-coordinates or geo-fenced to ensure that sand extraction is going on only within the permitted area.
13. The functioning time of quarries/depots shall be 7.00 AM to 6.00 PM. No sand transporting and mining vehicles to be parked inside the quarry/depot site during night time.
14. The vehicles carrying the mined material shall be covered with tarpaulin during vehicular movement.
15. The transportation route should be selected in such a way that the movement of trucks/tippers/tractors from the villages having habitation should be avoided.
16. The lease holder to maintain electronic weighbridges at the appropriate location identified by the district mining officer, in order to ensure that all mined minerals from that particular mine are accounted for before the material is dispatched from the mine. The weighing bridge shall have the provision of CCTV camera and all dispatch from the mine shall be accounted.
17. The lease holder shall keep GPS tracking to the vehicle from source to destination.
18. The lease holder shall not obstruct the river flow, water transport and restoring the riparian rights and instream habitats.
19. The lease holder shall plant the plants all along the river bank/embankment to control the erosion of river bank.
20. The lease holder shall restrict vehicles movement during the peak hours to avoid accidents.
21. The project proponent shall restrict the load of the transport vehicles not more than 21 tons to avoid road damages and dust nuisance to surroundings.

22. The project proponent shall comply with the commitments made during public hearing.

The committee in the appraisal clearly stated that they have examined the Approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent.

The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 16.04.2025 examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC with further conditions that the sand mining proposal (i) Shall not attract the Forest Conservation Act 1980, Wild Life Protection Act,1972; CRZ Notification, 2011; The Eco sensitive areas as notified under EP Act,1986; Critically polluted areas as notified by CPCB and ii) Shall not harm live stock and human beings and disturb their activities. The SEIAA, A.P hereby accords **Environmental Clearance for one year with Open cast semi mechanized Method of mining to the Sand Reach** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

A. Specific Conditions:

- i. The proposal shall not attract the following Acts & Rules:
 - a. Forest Conservation Act,1980;
 - b. Wild Life (Protection) Act,1972;
 - c. CRZ Notification, 2011;
 - d. The Eco sensitive areas as notified under Environment (Protection) Act,1986;
 - e. Critically polluted areas as notified by CPCB and also shall not harm livestock and human beings and disturb their activities.
- ii. The project proponent shall carryout mining only one meter depth sand from the top with **Open cast semi mechanized method** of mining and no underwater mining is undertaken.
- iii. The project proponent shall strengthen the nearby bridges if any and also avoid over loading of trucks.
- iv. The lease holder Shall allocate Rs. 10.1 Lakhs as capital cost and Rs. 4.1 Lakhs as a recurring cost budget for the EMP. The project proponent volunteered to provide Rs 2.0 Lakhs to **Kothagangireddy Palli** Village under Corporate Social Responsibility (CSR) activity for village developmental activities.
- v. There shall be no change in the production quantities approved in Environment Clearance order.
- vi. There shall be no change in the production quantities approved in Environment Clearance order.
- vii.

- All the conditions and guidelines issued by MoEF&CC, Govt of India in respect of sand mining shall be followed.
- viii. The directions issued by the Hon'ble NGT, Southern Zone, Chennai in the matter of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated:14.12.2020 shall be scrupulously followed.
- ix. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, issued by MoEF&CC, Govt of India, 2016 shall be followed.
- x. The lease holder shall follow the procedures mentioned in Enforcement & Monitoring Guidelines for Sand Mining January, 2020.
- xi. The lease holder shall comply with the recommendation and suggestion made by the High-Power Committee as applicable.
- xii. The mining activities on river beds are allowed strictly as per the provisions of river / stream bed mining policy.
- xiii. The ramp (i.e., approach road) shall be removed after sand mining is completed.
- xiv. Under any circumstance under water sand mining shall not be carried out.
- xv. The committee directed the lease holder that they shall not carry out river bed mining operation in monsoon period.
- xvi. No sand mining shall be done during the rainy season.
- xvii. The lease holder should demarcate boundary with geo-coordinates or geo-fenced to ensure that sand extraction is going on only within the permitted area.
- xviii. The functioning time of quarries/depots shall be 6.00 AM to 6.00 PM. No sand transporting and mining vehicles to be parked inside the quarry/depot site during night time.
- xix. The vehicles carrying the mined material shall be covered with tarpaulin during vehicular movement.
- xx. The transportation route should be selected in such a way that the movement of trucks/tippers/tractors from the villages having habitation should be avoided.
- xxi. The lease holder to maintain electronic weighbridges at the appropriate location identified by the district mining officer, in order to ensure that all mined minerals from that particular mine are accounted for before the material is dispatched from the mine. The weighing bridge shall have the provision of CCTV camera and all dispatch from the mine shall be accounted.
- xxii. The lease holder shall keep GPS tracking to the vehicle from source to destination.
- xxiii. The lease holder shall not obstruct the river flow, water transport and restoring the riparian rights and instream habitats.
- xxiv. The lease holder shall plant the plants all along the river bank/embankment to control the erosion of river bank.
- xxv. The lease holder shall restrict vehicles movement during the peak hours to avoid accidents.
- xxvi.

- The project proponent shall restrict the load of the transport vehicles not more than 21 tons to avoid road damages and dust nuisance to surroundings.
- xxvii. The project proponent shall comply with the concerns raised & commitments made during public hearing.
 - xxviii. The lease holder shall comply with instructions issued through various Government Orders under AP Sand Policy, 2024.
 - xxix. **This EC is valid for a period of 1 year only.**
 - xxx. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M .No.J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules, 2004. The mining plan or permission shall get modified to this extent.
 - xxxi. No stacking allowed on road side along National Highways.
 - xxxii. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
 - xxxiii. Sand quarrying shall not be carried out in streams within 15 meters or 1/5of the width of the stream bed from the bank, whichever is more.
 - xxxiv. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
 - xxxv. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
 - xxxvi. Vehicles carrying sand shall not Ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
 - xxxvii. **The depth of the sand mining shall not exceed 1m** . The thickness of the sand in the mining area shall be more than 3m. Regulatory Authority prior concurrence shall be taken for this activity.
 - xxxviii. Sand mining shall not be carried out below the ground water table under any circumstances. Regulatory Authority prior concurrence shall be taken for this activity.
 - xxxix. To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
 - xl. Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
 - xli. The vehicles transporting sand shall not be overloaded. The trucks shall be covered with Tarpaulin.
 - xl.ii. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc., Regulatory Authority instructions be taken if there are any better alternatives.
 - xl.iii. Transportation of sand from mine lease area shall be done during daytime only.
 - xl.iv. The proponent shall obtain necessary permission from the River Water Conservator.
 - xl.v. The proponent shall take necessary measures to ensure that there

shall not be any adverse impacts on human habitation existing nearby due to mining operations.

- xlvi. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
- xlvii. Plantation shall be undertaken on either sides of the approach katchapath (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
- xlviii. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- xliv. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
 - I. Regular monitoring of Ground Water levels shall be carried out in and around the mine lease area to assess the quality of the groundwater.

B. Special Conditions: -

The project Proponent shall implement the following special conditions so as to mitigate the environment impact of mining activities: -

- i. To submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
- ii. In River flood plain mining a buffer of 3 meter to be left from the River bank for mining.
- iii. The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This should be produced before officers of Central Government and State for inspection.
- iv. The State / District Level Environment Committee should use technology like Bar Coding, Information and Communications Technology (ICT), Web based and ICT enabled services, mobile SMS App etc. to account for weight of mineral being taken out of the lease area and the number of trucks moving out with the mineral.
- v. Restricted working hours. Sand mining operation has to be carried out between 6 am to 6 pm.
- vi. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly

- vii. No mining lease shall be granted in the forest area without forest clearance in accordance with the provisions of the Forest Conservation Act, 1980 and the amendments made there under.
- viii. Protection of turtle and bird habitats shall be ensured.
- ix. The EC holder shall take all possible precautions for the protection of environment and control of pollution.
- x. Mining shall not be undertaken in a mining lease located in 200-500 meter of bridge, 200 meter upstream and Downstream of water supply / irrigation scheme, 100 meters from the edge of National Highway and railway line, 50 meters from a reservoir, canal or building, 25 meter from the edge of State Highway and 10 meters from the edge of other roads except on special exemption by the Sub- Divisional level Joint Inspection Committee.
- xi. Vehicles used for transportation of sand are to be permitted only with of fitness and PUC Certificates.
- xii. Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.
- xiii. Health and safety of workers should be taken care of by the proponent.
- xiv. The Project Proponent shall make arrangement for drinking water, first aid facility (along with species specific anti- venom provisioning) in case of emergency for the workers.
- xv. Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health checkups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted.
- xvi. **The lease holder shall comply with the Sustainable sand mining Management Guidelines, 2016 and Enforcement & Monitoring Guidelines for Sand Mining issued by MoEF&CC, GoI, New Delhi.**

C. General Conditions:

- i.

“Consent to Establish” & “Consent to Operate” shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry out mining.

- ii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoEF&CC, GoI, New Delhi, as applicable.
- iii. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry’s Regional office, Vijayawada on 1st June and 1st December of each calendar year.
- iv. Officials from the Regional Office of MoEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Vijayawada.
- v. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed in consultation with concerned Regulatory Authority.
- vi. The funds earmarked for environmental protection measures (**Capital cost Rs. 10.1 Lakhs and Recurring cost Rs.4.1 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- vii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC’s office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry’s Regional Office, Vijayawada.
- viii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

- ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- x. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xi. The proponent shall obtain all other mandatory clearances from respective departments.
- xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their subsequent amendments and Rules.

SPECIAL SECRETARY TO GOVT

**MEMBER SECRETARY,
SEIAA, A.P.**

**MEMBER,
SEIAA, A.P.**

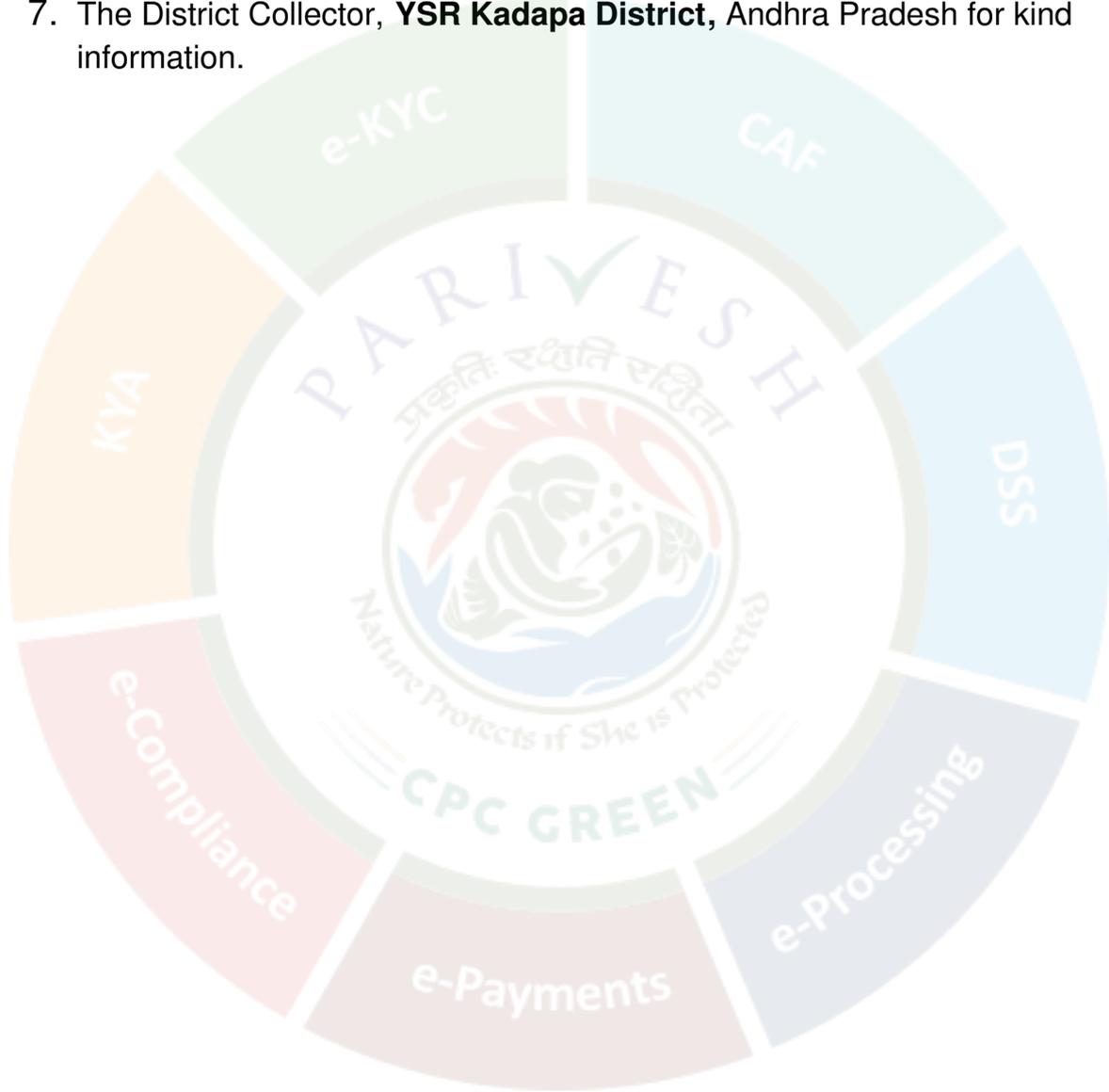
**CHAIRMAN,
SEIAA, A.P.**

To

The Royalty Inspector,
District Mines & Geology office, Kadapa
Y.S.R. District, Andhra Pradesh - 516001

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: **Kadapa**, APPCB for information.
4. The Regional Officer, MoEF&CC, GOI Vijayawada for kind information.
5. The Secretary, MoEF&CC, GOI New Delhi for kind information.
6. Monitoring Cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, **YSR Kadapa District**, Andhra Pradesh for kind information.

**Signature Not Verified**Digitally Signed by : S Sri Saravanan
Member Secretary, SEIAA

Date: 17/04/2025



सत्यमेव जयते

45

File No.: AP MIN EC CU 03 2025 1295

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
ANDHRA PRADESH)



Dated 16/04/2025



To,

Royalty Inspector DMGO Kadapa
Royalty Inspector DMGO Kadapa
Royalty Inspector, District Mines & Geology office, Kadapa, Kadapa, Y.S.R., ANDHRA PRADESH,
516001
dmgokadapa@gmail.com

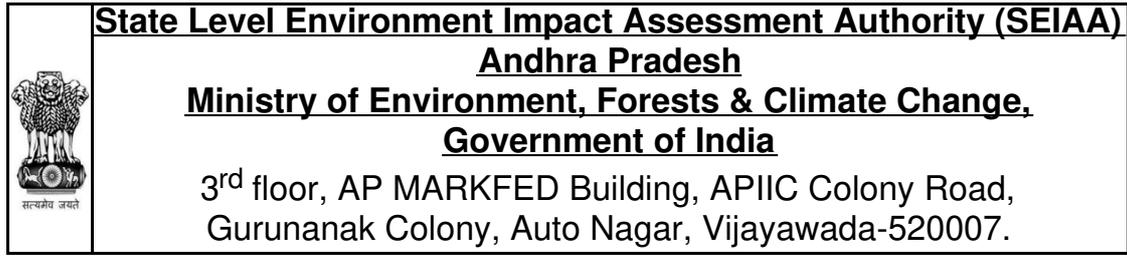
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Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/AP/MIN/531189/2025 dated 25/03/2025 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC25B0107AP5328585N
(ii) File No.	AP MIN EC CU 03 2025 1295
(iii) Clearance Type	Fresh EC
(iv) Category	B1
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Nandimandalam Sand Reach
(ix) Location of Project (District, State)	Y.S.R., ANDHRA PRADESH
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	No



Order No. SEIAA/AP/MIN/EC/CU/03/2025/1295/259.20&259.02

Sub: SEIAA, A.P. – 10.0 Ha, Ordinary Sand Mine of Nandimandalam Sand Reach (Papagni River) at Sy. No. 1787/1 of Nandimandalam Village Pendlimarri Mandal, YSR Kadapa District, Andhra Pradesh, in the name of Royalty Inspector, District Mines & Geology Office, Y.S.R District – Environmental Clearance – Issued- Reg.

- I. This has reference to the application submitted by the Royalty Inspector, District Mines & Geology Office, Y.S.R District through online on 25.03.2025 (SIA/AP/MIN/531189/2025), seeking Environmental Clearance for the proposed 10.0 Ha of Nandimandalam Sand Reach over the Papagni River at Sy. No. 1787/1 of Nandimandalam Village, Pendlimarri Mandal, YSR Kadapa District, Andhra Pradesh. It was reported that the nearest human habitation viz., Kotturu (V) is existing at a distance of about 0.91 kms from the mine lease area and the project requires 6.7 KLD of water. It was noted that the capital investment of the project is Rs.11.0 Lakhs and capacity of the project is as follows:

Mining of Ordinary Sand – 1,00,000 m³/annum in 10.0 Ha

- II. The location of the sand mine as per the mining plan is as follows:

B.P. No	Latitude(N)	Longitude(E)
A	14°24'10.29616"N	78°30'30.73893"E
B	14°24'09.61388 "N	78°30'37.46082"E
C	14°23'50.90111 "N	78°30'24.46174"E
D	14°23'55.70964 "N	78°30'21.77184"E

- III. The proposal comes under category 'B2 at par with B1'. The proposed project falls under Item No.1 (a) of the schedule of the EIA Notification 2006- (i) Mining of Minerals (≤ 250 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA

Notification, 2006 and its amendments thereof; The State Level Expert Appraisal Committee (SEAC) examined the application, in its meetings held on 08.04.2025.

Minutes of the SEAC Meeting:-

Category: B2 at par with B1.

The project proposal is for mining Ordinary Sand in an area of 10.0 Ha with a proposed production quantity of Ordinary Sand Mine – 1,00,000 m³/Annum with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme plan.

The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof Mining of minerals (≤250 ha of mining lease area in respect of non-coal mine lease).

The District of Mines and Geology officer and their consultant M/s. SV Enviro Labs & Consultants have attended the meeting and presented their proposal. The SEAC Committee noted that:

- a. The Department of Mines and Geology submitted DSR of YSR Kadapa District. The District Collector and Chairman, DLSC YSR Kadapa has identified the subject mine through Joint inspection Committee of the District. The Joint inspection was conducted and report was submitted on 31.01.2024.
- b. The District Mines and Geology Officer, YSR Kadapa vide order dt. 12.03.2024 issued Proceedings to the Royalty Inspector for obtaining Environmental clearance to the subject mine.
- c. As per the approved mining plan dt. 16.03.2024, the total available mineral reserves are **1,00,000 m³** (As per WALTA Act only 1m sand excavation is permitted) and the entire quantity is proposed to be excavated within the period of 1 year.
- d. Hon'ble NGT in its order dated 23.03.2023 in O.A. No. 152 of 2021 (SZ) directed SEIAA, Andhra Pradesh to verify all the Environmental Clearances granted for sand mining under 'B2' Category if permission has been granted for semi-mechanized or mechanized mining and re-examine the proposal either under 'B2' category (manual mining) or 'B1' Category (if semi mechanized or mechanized mining is sought) following the prescribed procedures.
- e. The present application is made for open cast of mining. Hence, it is considered under B2 at par with B1 category.
- f. The SEAC is made recommendation without any prejudice to the

Hon'ble NGT/any other court orders. The applicant shall abide by the Hon'ble NGT / Other court orders, if any, in future also.

- g. The PP obtained Standard TOR dt 02.12.2024 and public hearing held on 06.02.2025.
- h. Issues raised in PH: Dust emissions issues, vehicle speed issues, street lights, roads issues, traffic issues and there are no specific issues raised during the public hearing.
- i. The base line data was collected from oct, 23 to Dec23 and the predominant wind direction is observed to be East to West. The maximum concentration of SPM(PM10) is observed to be 67.1 $\mu\text{g}/\text{m}^3$. The incremental concentration is 4.47 $\mu\text{g}/\text{m}^3$ and GLC of SPM will fall within the mine lease area.
- j. The lease holder informed that they have allocated Rs. 9.7 Lakhs as capital cost and Rs. 3.3 Lakhs as a recurring cost budget for the EMP. The project proponent volunteered to provide Rs.2.0 Lakhs to **Nandimandalam** Village under Corporate Social Responsibility (CSR) activity for village developmental activities.

The Committee after examining the project proposals, presentations, MoEF&CC Notifications & Oms and detailed deliberations, recommended to **issue** Environmental clearance for the mining of Ordinary Sand with the maximum production quantity of **1,00,000 m³/Annum for one-year period covering an area of 10.0 Ha with Open cast method of mining** with the following additional conditions:

1. There shall be no change in the production quantities approved in Environment Clearance order.
2. All the conditions and guidelines issued by MoEF&CC, Govt of India in respect of sand mining shall be followed.
3. The directions issued by the Hon'ble NGT, Southern Zone, Chennai in the matter of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated:14.12.2020 shall be scrupulously followed.
4. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, issued by MoEF&CC, Govt of India, 2016 shall be followed.
5. The lease holder shall follow the procedures mentioned in Enforcement & Monitoring Guidelines for Sand Mining January, 2020.
6. The lease holder shall comply with the recommendation and suggestion made by the High-Power Committee as applicable.
7. The mining activities on river beds are allowed strictly as per the

- provisions of river/ stream bed mining policy.
8. The ramp (i.e., approach road) shall be removed after sand mining is completed.
 9. Under any circumstance under water sand mining shall not be carried out.
 10. The committee directed the lease holder that they shall not carryout river bed mining operation in monsoon period.
 11. No sand mining shall be done during the rainy season.
 12. The lease holder should demarcate boundary with geo-coordinates or geo-fenced to ensure that sand extraction is going on only within the permitted area.
 13. The functioning time of quarries/depots shall be 7.00 AM to 6.00 PM. No sand transporting and mining vehicles to be parked inside the quarry/depot site during night time.
 14. The vehicles carrying the mined material shall be covered with tarpaulin during vehicular movement.
 15. The transportation route should be selected in such a way that the movement of trucks/tippers/tractors from the villages having habitation should be avoided.
 16. The lease holder to maintain electronic weighbridges at the appropriate location identified by the district mining officer, in order to ensure that all mined minerals from that particular mine are accounted for before the material is dispatched from the mine. The weighing bridge shall have the provision of CCTV camera and all dispatch from the mine shall be accounted.
 17. The lease holder shall keep GPS tracking to the vehicle from source to destination.
 18. The lease holder shall not obstruct the river flow, water transport and restoring the riparian rights and instream habitats.
 19. The lease holder shall plant the plants all along the river bank/embankment to control the erosion of river bank.
 20. The lease holder shall restrict vehicles movement during the peak hours to avoid accidents.
 21. The project proponent shall restrict the load of the transport vehicles not more than 21 tons to avoid road damages and dust nuisance to surroundings.
 22. The project proponent shall comply with the commitments made during public hearing.

The committee in the appraisal clearly stated that they have examined the Approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the

proponent.

The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **16.04.2025** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC with further conditions that the sand mining proposal (i) Shall not attract the Forest Conservation Act 1980, Wild Life Protection Act,1972; CRZ Notification, 2011; The Eco sensitive areas as notified under EP Act,1986; Critically polluted areas as notified by CPCB and ii) Shall not harm live stock and human beings and disturb their activities. The SEIAA, A.P **hereby accords Environmental Clearance for one year with Open cast semi mechanized Method of mining to the Sand Reach** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following conditions:

A. Specific Conditions:

- i. The proposal shall not attract the following Acts & Rules:
 - a. Forest Conservation Act,1980;
 - b. Wild Life (Protection) Act,1972;
 - c. CRZ Notification, 2011;
 - d. The Eco sensitive areas as notified under Environment (Protection) Act,1986;
 - e. Critically polluted areas as notified by CPCB and also shall not harm livestock and human beings and disturb their activities.
- ii. The project proponent shall carryout mining only one meter depth sand from the top with **Open cast semi mechanized method of mining** and no underwater mining is undertaken.
- iii. The project proponent shall strengthen the nearby bridges if any and also avoid over loading of trucks.
- iv. The lease holder shall allocate Rs. 9.7 Lakhs as capital cost and Rs. 3.3 Lakhs as a recurring cost budget for the EMP. The project proponent volunteered to provide Rs.2.0 Lakhs to **Nandimandalam** Village under Corporate Social Responsibility (CSR) activity for village developmental activities.
- v. There shall be no change in the production quantities approved in Environment Clearance order.
- vi. All the conditions and guidelines issued by MoEF&CC, Govt of India in respect of sand mining shall be followed.
- vii. The directions issued by the Hon'ble NGT, Southern Zone, Chennai in the matter of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated:14.12.2020 shall be scrupulously followed.
- viii. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, issued by MoEF&CC, Govt of India, 2016 shall be followed.
- ix. The lease holder shall follow the procedures mentioned in Enforcement

- & Monitoring Guidelines for Sand Mining January, 2020.
- x. The lease holder shall comply with the recommendation and suggestion made by the High-Power Committee as applicable.
 - xi. The mining activities on river beds are allowed strictly as per the provisions of river / stream bed mining policy.
 - xii. The ramp (i.e., approach road) shall be removed after sand mining is completed.
 - xiii. **Under any circumstance under water sand mining shall not be carried out.**
 - xiv. The committee directed the lease holder that they shall not carryout river bed mining operation in monsoon period.
 - xv. No sand mining shall be done during the rainy season.
 - xvi. The lease holder should demarcate boundary with geo-coordinates or geo-fenced to ensure that sand extraction is going on only within the permitted area.
 - xvii. The functioning time of quarries/depots shall be 6.00 AM to 6.00 PM. No sand transporting and mining vehicles to be parked inside the quarry/depot site during night time.
 - xviii. The vehicles carrying the mined material shall be covered with tarpaulin during vehicular movement.
 - xix. The transportation route should be selected in such a way that the movement of trucks/tippers/tractors from the villages having habitation should be avoided.
 - xx. The lease holder to maintain electronic weighbridges at the appropriate location identified by the district mining officer, in order to ensure that all mined minerals from that particular mine are accounted for before the material is dispatched from the mine. The weighing bridge shall have the provision of CCTV camera and all dispatch from the mine shall be accounted.
 - xxi. The lease holder shall keep GPS tracking to the vehicle from source to destination.
 - xxii. The lease holder shall not obstruct the river flow, water transport and restoring the riparian rights and instream habitats.
 - xxiii. The lease holder shall plant the plants all along the river bank/embankment to control the erosion of river bank.
 - xxiv. The lease holder shall restrict vehicles movement during the peak hours to avoid accidents.
 - xxv. The project proponent shall restrict the load of the transport vehicles not more than 21 tons to avoid road damages and dust nuisance to surroundings.
 - xxvi. The project proponent shall comply with the concerns raised & commitments made during public hearing.
 - xxvii. The lease holder shall comply with instructions issued through various Government Orders under AP Sand Policy, 2024.
 - xxviii. **This EC is valid for a period of 1 year only.**
 - xxix. The proponent shall carry mining by scrupulously following conditions

- stipulated for river sand mining in MoEF O.M .No.J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules, 2004. The mining plan or permission shall get modified to this extent.
- xxx. No stacking allowed on road side along National Highways.
- xxxi. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
- xxxii. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
- xxxiii. Sand mining shall not be carried out within 500 m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
- xxxiv. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
- xxxv. Vehicles carrying sand shall not Ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
- xxxvi. **The depth of the sand mining shall not exceed 1m** . The thickness of the sand in the mining area shall be more than 3m. Regulatory Authority prior concurrence shall be taken for this activity.
- xxxvii. Sand mining shall not be carried out below the ground water table under any circumstances. Regulatory Authority prior concurrence shall be taken for this activity.
- xxviii. To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
- xxxix. Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
- xl. The vehicles transporting sand shall not be overloaded. The trucks shall be covered with Tarpaulin.
- xli. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc., Regulatory Authority instructions be taken if there are any better alternatives.
- xlii. Transportation of sand from mine lease area shall be done during daytime only.
- xliii. The proponent shall obtain necessary permission from the River Water Conservator.
- xliv. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts on human habitation existing nearby due to mining operations.
- xlv. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
- xlvi. Plantation shall be undertaken on either sides of the approach katchapath (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
- xlvii. The proponent shall take appropriate measures to ensure that the GLC

shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.

- xlvi. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
- xlvii. Regular monitoring of Ground Water levels shall be carried out in and around the mine lease area to assess the quality of the groundwater.

B. Special Conditions: -

The project Proponent shall implement the following special conditions so as to mitigate the environment impact of mining activities: -

- i. To submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
- ii. In River flood plain mining a buffer of 3 meter to be left from the River bank for mining.
- iii. The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This should be produced before officers of Central Government and State for inspection.
- iv. The State / District Level Environment Committee should use technology like Bar Coding, Information and Communications Technology (ICT), Web based and ICT enabled services, mobile SMS App etc. to account for weight of mineral being taken out of the lease area and the number of trucks moving out with the mineral.
- v. Restricted working hours. Sand mining operation has to be carried out between 6 am to 6 pm.
- vi. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly
- vii. No mining lease shall be granted in the forest area without forest clearance in accordance with the provisions of the Forest Conservation Act, 1980 and the amendments made there under.
- viii. Protection of turtle and bird habitats shall be ensured.
- ix. The EC holder shall take all possible precautions for the protection of environment and control of pollution.

- ^ Mining shall not be undertaken in a mining lease located in 200-500 meter of bridge, 200 meter upstream and Downstream of water supply / irrigation scheme, 100 meters from the edge of National Highway and railway line, 50 meters from a reservoir, canal or building, 25 meter from the edge of State Highway and 10 meters from the edge of other roads except on special exemption by the Sub- Divisional level Joint Inspection Committee.
- xi. Vehicles used for transportation of sand are to be permitted only with of fitness and PUC Certificates.
 - xii. Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.
 - xiii. Health and safety of workers should be taken care of by the proponent.
 - xiv. The Project Proponent shall make arrangement for drinking water, first aid facility (along with species specific anti- venom provisioning) in case of emergency for the workers.
 - xv. Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health checkups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted.
 - xvi. **The lease holder shall comply with the Sustainable sand mining Management Guidelines, 2016 and Enforcement & Monitoring Guidelines for Sand Mining issued by MoEF&CC, Gol, New Delhi.**

C. General Conditions:

- i. "Consent to Establish" & "Consent to Operate" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry out mining.
- ii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoEF&CC, Gol, New Delhi, as applicable.
- iii. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be

uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Vijayawada on 1st June and 1st December of each calendar year.

- iv. Officials from the Regional Office of MoEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Vijayawada.
- v. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed in consultation with concerned Regulatory Authority.
- vi. The funds earmarked for environmental protection measures (**Capital cost Rs. 9.7 Lakhs and Recurring cost Rs.3.3 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- vii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- viii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- x. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

- xI. The proponent shall obtain all other mandatory clearances from respective departments.
- xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their subsequent amendments and Rules.

SPECIAL SECRETARY TO GOVT
MEMBER SECRETARY, MEMBER, CHAIRMAN,
SEIAA, A.P. SEIAA, A.P. SEIAA, A.P.

To
The Royalty Inspector,
District Mines & Geology office, Kadapa,
Y.S.R. District, Andhra Pradesh - 516001.

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Kadapa, APPCB for information.
4. The Regional Officer, MoEF&CC, GOI Vijayawada for kind information.
5. The Secretary, MoEF&CC, GOI New Delhi for kind information.
6. Monitoring Cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, YSR Kadapa District, Andhra Pradesh for kind information.

Signature Not Verified

Digitally Signed by: S Sri Saravanan
Member Secretary, SEIAA

Date: 16/04/2025



सत्यमेव जयते

57

File No.: AP MIN EC CU 03 2025 1296

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority(SEIAA),
ANDHRA PRADESH)



Dated 16/04/2025



To,

Royalty Inspector DMGO Kadapa
Royalty Inspector DMGO Kadapa
Royalty Inspector, District Mines & Geology office, Kadapa, Kadapa , Y.S.R., ANDHRA PRADESH,
516001
dmgokadapa@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/AP/MIN/531190/2025 dated 25/03/2025 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC25B0107AP5799380N
(ii) File No.	AP MIN EC CU 03 2025 1296
(iii) Clearance Type	Fresh EC
(iv) Category	B1
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Paidikalva Sand Reach
(ix) Location of Project (District, State)	Y.S.R., ANDHRA PRADESH
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	No

 सत्यमेव जयते	State Level Environment Impact Assessment Authority (SEIAA) Andhra Pradesh Ministry of Environment, Forests & Climate Change, Government of India
	3 rd floor, AP MARKFED Building, APIIC Colony Road, Gurunanak Colony, Auto Nagar, Vijayawada-520007.

Order No. SEIAA/AP/MIN/EC/CU/03/2025/1296/259.21&259.03

Sub: SEIAA, A.P. – 10.0 Ha, Ordinary Sand Mine of Paidikalva Sand Reach (PAPAGNI RIVER) at Sy. No. 1060 of Paidikalva Village Vallur Mandal, YSR Kadapa District, Andhra Pradesh, in the name of Royalty Inspector, District Mines & Geology Office, Y.S.R District – Environmental Clearance – Issued- Reg.

- I. This has reference to the application submitted by the Royalty Inspector, District Mines & Geology Office, Y.S.R District through online on 25.03.2025 (SIA/AP/MIN/531190/2025), seeking Environmental Clearance for the proposed 10.0 Ha of Paidikalva Sand Reach over the Papagni River at Sy. No. 1060 of Paidikalva Village, Vallur Mandal, YSR Kadapa District, Andhra Pradesh. It was reported that the nearest human habitation viz., Kottapalle (V) is existing at a distance of about 0.92 kms from the mine lease area and the project requires 6.7 KLD of water. It was noted that the capital investment of the project is Rs.15.0 Lakhs and capacity of the project is as follows:

Mining of Ordinary Sand – 1,00,000 m³/annum in 10.0 Ha

- II. The location of the sand mine as per the mining plan is as follows:

B.P. No	Latitude(N)	Longitude(E)
1	14°31'56.0612"N	78°38'09.6957"E
2	14°32'06.69190"N	78°38'21.3364"E
3	14°31'59.0072"N	78°38'24.0560"E
4	14°31'50.4709"N	78°38'13.7377"E

- III. The proposal comes under category 'B2 at par with B1'. The proposed project falls under Item No.1 (a) of the schedule of the EIA Notification 2006- (i) Mining of Minerals (≤ 250 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA

Notification, 2006 and its amendments thereof; The State Level Expert Appraisal Committee (SEAC) examined the application, in its meetings held on 08.04.2025.

Minutes of the SEAC Meeting:-

Category: B2 at par with B1.

The project proposal is for mining Ordinary Sand in an area of 10.0 Ha with a proposed production quantity of Ordinary Sand Mine – 1,00,000 m³/Annum with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme plan.

The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof Mining of minerals (≤ 250 ha of mining lease area in respect of non-coal mine lease).

The District of Mines and Geology officer and their consultant M/s. SV Enviro Labs & Consultants have attended the meeting and presented their proposal. The SEAC Committee noted that:

- a. The Department of Mines and Geology submitted DSR of YSR Kadapa District. The District Collector and Chairman, DLSC YSR Kadapa has identified the subject mine through Joint inspection Committee of the District. The Joint inspection was conducted and report was submitted on 29.01.2024.
- b. The District Mines and Geology Officer, YSR Kadapa vide order dt. 12.03.2024 issued Proceedings to the Royalty Inspector for obtaining Environmental clearance to the subject mine.
- c. As per the approved mining plan dt. 16.03.2024, the total available mineral reserves are **1,00,000 m³** (As per WALTA Act only 1m sand excavation is permitted) and the entire quantity is proposed to be excavated within the period of 1 year.
- d. The proponent proposed semi mechanized mining.
- e. Hon'ble NGT in its order dated 23.03.2023 in O.A. No. 152 of 2021 (SZ) directed SEIAA, Andhra Pradesh to verify all the Environmental Clearances granted for sand mining under 'B2' Category if permission has been granted for semi-mechanized or mechanized mining and re-examine the proposal either under 'B2' category (manual mining) or 'B1' Category (if semi mechanized or mechanized mining is sought) following the prescribed procedures.
- f. The present application is made for Open cast of mining. Hence, it is considered under B2 at par with B1 category.

- g. The SEAC is made recommendation without any prejudice to the Hon'ble NGT/any other court orders. The applicant shall abide by the Hon'ble NGT / Other court orders, if any, in future also.
- h. The PP obtained Standard TOR dt 02.12.2024 and public hearing held on 07.02.2025.
- i. Issues raised in PH: Village development activities, water treatment, road issues, there are no specific Environmental issues raised during the public hearing.
- j. The base line data was collected from Oct,23 to Dec,23 and the predominant wind direction is observed to be East to West. The maximum concentration of SPM(PM10) is observed to be 63.5 $\mu\text{g}/\text{m}^3$. The incremental concentration is 4.49 $\mu\text{g}/\text{m}^3$ and GLC of SPM will fall at a distance about .89Km towards Western side of the mine lease area.
- k. The lease holder informed that they have allocated Rs. 8.9 Lakhs as capital cost and Rs. 3.22 Lakhs as a recurring cost budget for the EMP. The project proponent volunteered to provide Rs.2.0 Lakhs to **Paidikalva** Village under Corporate Social Responsibility (CSR) activity for village developmental activities.

The Committee after examining the project proposals, presentations, MoEF&CC Notifications & Oms and detailed deliberations, recommended to **issue** Environmental clearance for the mining of Ordinary Sand with the maximum production quantity of **1,00,000 m³/Annum** for one-year period, covering an area of 10.0 Ha with **Open cast semi mechanized method of mining** with the following additional conditions:

1. There shall be no change in the production quantities approved in Environment Clearance order.
2. All the conditions and guidelines issued by MoEF&CC, Govt of India in respect of sand mining shall be followed.
3. The directions issued by the Hon'ble NGT, Southern Zone, Chennai in the matter of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated:14.12.2020 shall be scrupulously followed.
4. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, issued by MoEF&CC, Govt of India, 2016 shall be followed.
5. The lease holder shall follow the procedures mentioned in Enforcement & Monitoring Guidelines for Sand Mining January, 2020.
6. The lease holder shall comply with the recommendation and

- suggestion made by the High-Power Committee as applicable.
7. The mining activities on river beds are allowed strictly as per the provisions of river / stream bed mining policy.
 8. The ramp (i.e., approach road) shall be removed after sand mining is completed.
 9. Under any circumstance under water sand mining shall not be carried out.
 10. The committee directed the lease holder that they shall not carryout river bed mining operation in monsoon period.
 11. No sand mining shall be done during the rainy season.
 12. The lease holder should demarcate boundary with geo-coordinates or geo-fenced to ensure that sand extraction is going on only within the permitted area.
 13. The functioning time of quarries/depots shall be 7.00 AM to 6.00 PM. No sand transporting and mining vehicles to be parked inside the quarry/depot site during night time.
 14. The vehicles carrying the mined material shall be covered with tarpaulin during vehicular movement.
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 17. The lease holder shall keep GPS tracking to the vehicle from source to destination.
 18. The lease holder shall not obstruct the river flow, water transport and restoring the riparian rights and instream habitats.
 19. The lease holder shall plant the plants all along the river bank/embankment to control the erosion of river bank.
 20. The lease holder shall restrict vehicles movement during the peak hours to avoid accidents.
 21. The project proponent shall restrict the load of the transport vehicles not more than 21 tons to avoid road damages and dust nuisance to surroundings.
 22. The project proponent shall comply with the commitments made during public hearing.

The committee in the appraisal clearly stated that they have examined the Approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent.

The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **16.04.2025** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC with further conditions that the sand mining proposal (i) Shall not attract the Forest Conservation Act 1980, Wild Life Protection Act,1972; CRZ Notification, 2011; The Eco sensitive areas as notified under EP Act,1986; Critically polluted areas as notified by CPCB and ii) Shall not harm live stock and human beings and disturb their activities. The SEIAA, A.P hereby accords **Environmental Clearance for one year with Open cast semi mechanized Method of mining to the Sand Reach** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following conditions:

A. Specific Conditions:

- i. The proposal shall not attract the following Acts & Rules:
 - a. Forest Conservation Act,1980;
 - b. Wild Life (Protection) Act,1972;
 - c. CRZ Notification, 2011;
 - d. The Eco sensitive areas as notified under Environment (Protection) Act,1986;
 - e. Critically polluted areas as notified by CPCB and also shall not harm livestock and human beings and disturb their activities.
- ii. The project proponent shall carryout mining only one meter depth sand from the top with **Open cast semi mechanized method** of mining and no underwater mining is undertaken.
- iii. The project proponent shall strengthen the nearby bridges if any and also avoid over loading of trucks.
- iv. The lease holder Shall allocate Rs. 8.9 Lakhs as capital cost and Rs. 3.22 Lakhs as a recurring cost budget for the EMP. The project proponent volunteered to provide Rs.2.0 Lakhs to **Paidikalva** Village under Corporate Social Responsibility (CSR) activity for village developmental activities.
- v. There shall be no change in the production quantities approved in Environment Clearance order.
- vi. All the conditions and guidelines issued by MoEF&CC, Govt of India in respect of sand mining shall be followed.
- vii. The directions issued by the Hon'ble NGT, Southern Zone, Chennai in the matter of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated:14.12.2020 shall be scrupulously followed.

- viii. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, issued by MoEF&CC, Govt of India, 2016 shall be followed.
- ix. The lease holder shall follow the procedures mentioned in Enforcement & Monitoring Guidelines for Sand Mining January, 2020.
- x. The lease holder shall comply with the recommendation and suggestion made by the High-Power Committee as applicable.
- xi. The mining activities on river beds are allowed strictly as per the provisions of river / stream bed mining policy.
- xii. The ramp (i.e., approach road) shall be removed after sand mining is completed.
- xiii. **Under any circumstance under water sand mining shall not be carried out.**
- xiv. The committee directed the lease holder that they shall not carryout river bed mining operation in monsoon period.
- xv. No sand mining shall be done during the rainy season.
- xvi. The lease holder should demarcate boundary with geo-coordinates or geo-fenced to ensure that sand extraction is going on only within the permitted area.
- xvii. The functioning time of quarries/depots shall be 6.00 AM to 6.00 PM. No sand transporting and mining vehicles to be parked inside the quarry/depot site during night time.
- xviii. The vehicles carrying the mined material shall be covered with tarpaulin during vehicular movement.
- xix. The transportation route should be selected in such a way that the movement of trucks/tippers/tractors from the villages having habitation should be avoided.
- xx. The lease holder to maintain electronic weighbridges at the appropriate location identified by the district mining officer, in order to ensure that all mined minerals from that particular mine are accounted for before the material is dispatched from the mine. The weighing bridge shall have the provision of CCTV camera and all dispatch from the mine shall be accounted.
- xxi. The lease holder shall keep GPS tracking to the vehicle from source to destination.
- xxii. The lease holder shall not obstruct the river flow, water transport and restoring the riparian rights and instream habitats.
- xxiii. The lease holder shall plant the plants all along the river bank/embankment to control the erosion of river bank.
- xxiv. The lease holder shall restrict vehicles movement during the peak hours to avoid accidents.
- xxv. The project proponent shall restrict the load of the transport vehicles not more than 21 tons to avoid road damages and dust nuisance to surroundings.
- xxvi. The project proponent shall comply with the commitments made during public hearing.
- xxvii.

The lease holder shall comply with instructions issued through various Government Orders under AP Sand Policy, 2024.

- xxviii. **This EC is valid for a period of 1 year only.**
- xxix. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M .No.J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules, 2004. The mining plan or permission shall get modified to this extent.
- xxx. No stacking allowed on road side along National Highways.
- xxxi. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
- xxxii. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
- xxxiii. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
- xxxiv. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
- xxxv. Vehicles carrying sand shall not Ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
- xxxvi. **The depth of the sand mining shall not exceed 1m .** The thickness of the sand in the mining area shall be more than 3m. Regulatory Authority prior concurrence shall be taken for this activity.
- xxxvii. Sand mining shall not be carried out below the ground water table under any circumstances. Regulatory Authority prior concurrence shall be taken for this activity.
- xxviii. To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
- xxxix. Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
- xl. The vehicles transporting sand shall not be overloaded. The trucks shall be covered with Tarpaulin.
- xli. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc., Regulatory Authority instructions be taken if there are any better alternatives.
- xlii. Transportation of sand from mine lease area shall be done during daytime only.
- xliii. The proponent shall obtain necessary permission from the River Water Conservator.
- xliv. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts on human habitation existing nearby due to mining operations.
- xlv. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection

- measures
- xlvi. ~~Plantation~~ shall be undertaken on either sides of the approach katchapath (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
 - xlvii. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, Gol on 16.11.2009.
 - xlviii. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
 - xlix. Regular monitoring of Ground Water levels shall be carried out in and around the mine lease area to assess the quality of the groundwater.

B. Special Conditions: -

The project Proponent shall implement the following special conditions so as to mitigate the environment impact of mining activities: -

- i. To submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
- ii. In River flood plain mining a buffer of 3 meter to be left from the River bank for mining.
- iii. The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This should be produced before officers of Central Government and State for inspection.
- iv. The State / District Level Environment Committee should use technology like Bar Coding, Information and Communications Technology (ICT), Web based and ICT enabled services, mobile SMS App etc. to account for weight of mineral being taken out of the lease area and the number of trucks moving out with the mineral.
- v. Restricted working hours. Sand mining operation has to be carried out between 6 am to 6 pm.
- vi. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly
- vii. No mining lease shall be granted in the forest area without forest clearance in accordance with the provisions of the Forest Conservation Act, 1980 and the amendments made there under.

- viii. Protection of turtle and bird habitats shall be ensured.
- ix. The EC holder shall take all possible precautions for the protection of environment and control of pollution.
- x. Mining shall not be undertaken in a mining lease located in 200-500 meter of bridge, 200 meter upstream and Downstream of water supply / irrigation scheme, 100 meters from the edge of National Highway and railway line, 50 meters from a reservoir, canal or building, 25 meter from the edge of State Highway and 10 meters from the edge of other roads except on special exemption by the Sub- Divisional level Joint Inspection Committee.
- xi. Vehicles used for transportation of sand are to be permitted only with of fitness and PUC Certificates.
- xii. Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.
- xiii. Health and safety of workers should be taken care of by the proponent.
- xiv. The Project Proponent shall make arrangement for drinking water, first aid facility (along with species specific anti- venom provisioning) in case of emergency for the workers.
- xv. Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health checkups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted.
- xvi. **The lease holder shall comply with the Sustainable sand mining Management Guidelines, 2016 and Enforcement & Monitoring Guidelines for Sand Mining issued by MoEF&CC, GoI, New Delhi.**

C. General Conditions:

- i. "Consent to Establish" & "Consent to Operate" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry out mining.
- ii. No change in mining technology and scope of working should be

made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoEF&CC, Gol, New Delhi, as applicable.

- iii. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Vijayawada on 1st June and 1st December of each calendar year.
- iv. Officials from the Regional Office of MoEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Vijayawada.
- v. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed in consultation with concerned Regulatory Authority.
- vi. The funds earmarked for environmental protection measures (**Capital cost Rs. 8.9 Lakhs and Recurring cost Rs.3.22 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- vii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- viii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available

with the State Pollution Control Board and SEIAA, A.P.

- x. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xi. The proponent shall obtain all other mandatory clearances from respective departments.
- xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their subsequent amendments and Rules.

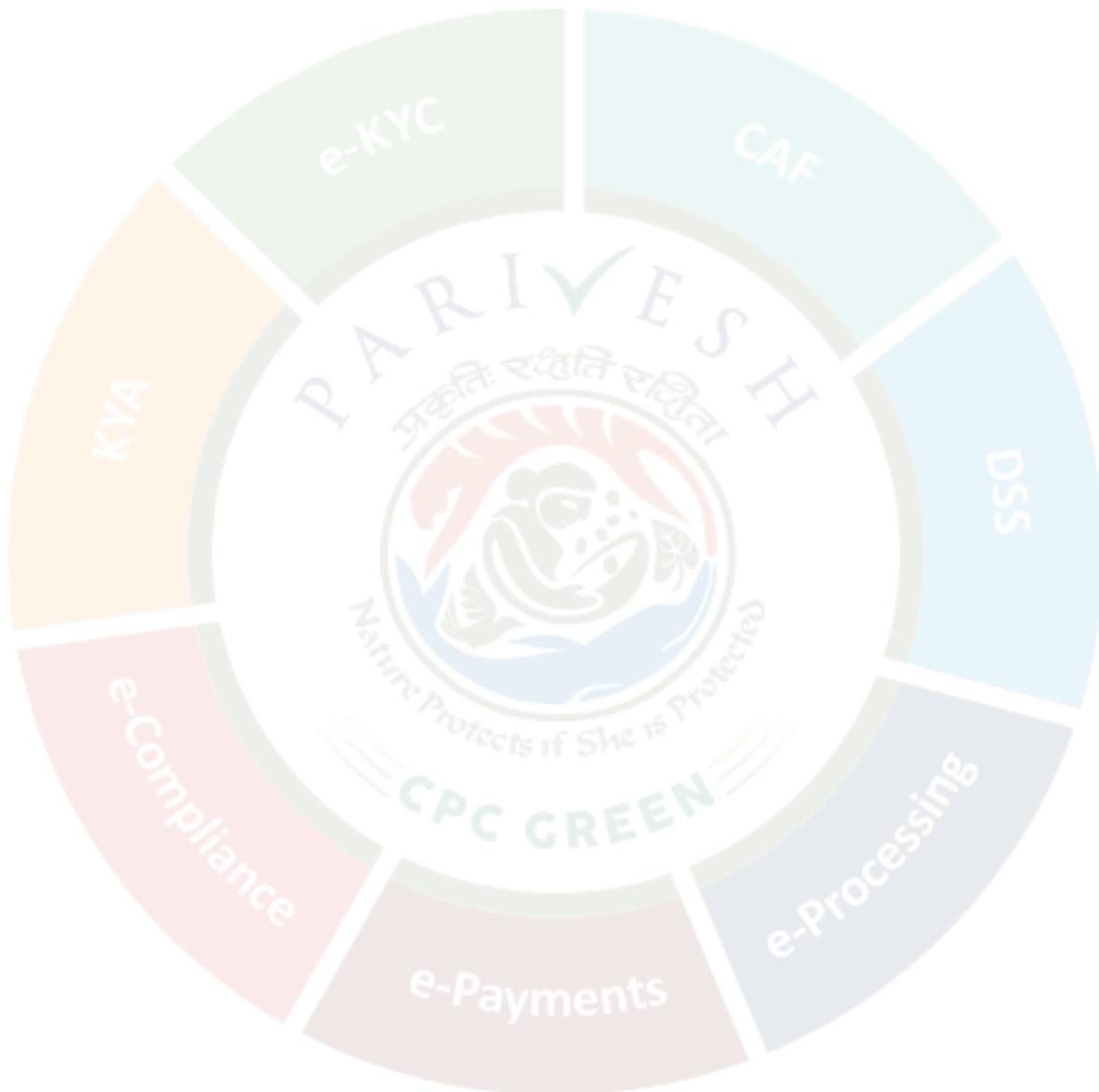
SPECIAL SECRETARY TO GOVT
MEMBER SECRETARY, SEIAA, A.P. MEMBER, SEIAA, A.P. CHAIRMAN, SEIAA, A.P.

To
 The Royalty Inspector,
 District Mines & Geology office, Kadapa,
 Y.S.R. District, Andhra Pradesh - 516001.

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: **Kadapa**, APPCB for information.
4. The Regional Officer, MoEF&CC, GOI Vijayawada for kind information.

5. The Secretary, MoEF&CC, GOI New Delhi for kind information.
6. Monitoring Cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, **YSR Kadapa District**, Andhra Pradesh for kind information.



Signature Not Verified

Digitally Signed by : S Sri Saravanan
Member Secretary, SEIAA

Date: 16/04/2025



सत्यमेव जयते

70

File No.: AP MIN EC YSR 11 2025 1984

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
ANDHRA PRADESH)



Dated 29/12/2025



To,

Royalty Inspector DMGO Kadapa
Royalty Inspector DMGO Kadapa
Royalty Inspector, District Mines & Geology office, Kadapa, Y.S.R., ANDHRA PRADESH, 516001
dmgokadapa@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/AP/MIN/541193/2025 dated 13/11/2025 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC25C0107AP5764583N
(ii) File No.	AP MIN EC YSR 11 2025 1984
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Sambatur Open Sand Reach
(viii) Location of Project (District, State)	Y.S.R., ANDHRA PRADESH
(ix) Issuing Authority	SEIAA
(x) Applicability of General Conditions	No

 सत्यमेव जयते	<u>State Level Environment Impact Assessment Authority (SEIAA)</u> <u>Andhra Pradesh</u> <u>Ministry of Environment, Forests & Climate Change,</u> <u>Government of India</u>
	3 rd floor, AP MARKFED Building, APIIC Colony Road, Auto Nagar, Vijayawada-520007.

Order No. SEIAA/AP/MIN/EC/YSR/11/2025/1984/278.06&278.05

Sub: SEIAA, A.P. – 3.640 Ha, Ordinary Sand Mine of Sambatur Open Sand Reach, Sy.No.439 of Sambatur Village, Kamalapuram Mandal, YSR Kadapa District, Andhra Pradesh in the name of Royalty Inspector, O/o. District Mines & Geology, Kadapa – Environmental Clearance – Issued- Reg.

- I. This has reference to the application submitted by the Royalty Inspector, O/o. District Mines & Geology, Kadapa through online on 13.11.2025 (SIA/AP/MIN/541193/2025), seeking Environmental Clearance for the proposed 3.640 Ha, Ordinary Sand Mine of Sambatur Open Sand Reach over the Penna River, Sy No.439 of Sambatur Village, Kamalapuram Mandal, YSR Kadapa District, Andhra Pradesh. It was reported that the nearest human habitation viz., Sambatur (V) is existing at a distance of about 1.07 kms from the mine lease area. It was noted that the capital investment of the project is Rs.10.0 Lakhs and capacity of the project is as follows:

Mining of Ordinary Sand: 36,400 m³/annum in 3.640 Ha

- II. The location of the sand mine as per the approved mining plan is as follows:

B.P. No	LATITUDE	LONGITUDE
A	14°38'38.10363"	78°39'24.62116"
B	14°38'35.38248"	78°39'22.71616"
C	14°38'27.0134"	78°39'31.39731"
D	14°38'29.84032"	78°39'33.13838"

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The State Level Expert Appraisal Committee (SEAC) examined the application, in its meetings held on **10.12.2025**.

Minutes of the SEAC Meeting:-

The project proposal is for mining of Ordinary sand in an area of 3.640 Ha with a proposed production quantity of 36,400 m³/annum with a condition that the total production during a scheme should be limited to the approved quantity as per approved Mining plan.

The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof Mining of minerals (≤ 250 ha of mining lease area in respect of non-coal mine lease).

The Royalty Inspector, Mines Department, Kadapa District and their consultant M/s. SV Enviro Labs & Consultants have attended the meeting and presented their proposal. The SEAC Committee noted that:

- a. The Joint inspection was conducted on 07.10.2024 to the subject sand reach (Penna River) and report recommended for over an extent of 3.640 Ha and permitted to excavation of sand is 1 Mts thickness.
- b. The District Mines and Geology officer, Kadapa YSR district, vide order dt. 30.11.2024 issued Notice for obtaining statutory clearance to the subject mine and the DLSC meeting held on 30.10.2024 at Collectorate, YSR Kadapa District.
- c. The Committee noted that as per the cluster letter dt 11.11.2025 issued by the Department of Mines & Geology, there are no existing quarry leases within the radius of 500 mtrs area. The total cluster area is < 5.0 Ha.
- d. As per the approved mining plan dt. 23.10.2025 the total available mineral reserves are 36400 m³ and (As per WALTA Act only 1 m sand excavation is permitted) and the entire quantity is proposed to be excavated within the period of one year.
- e. The SEAC is made recommendation without any prejudice to the Hon'ble NGT/any other court orders. The applicant shall abide by the Hon'ble NGT / Other court orders, if any, in future also. Hon'ble NGT in its order dated 23.03.2023 in O.A. No. 152 of 2021 (SZ) directed SEIAA, Andhra Pradesh to verify all the Environmental Clearances granted for sand mining under 'B2' Category if permission has been granted for semi-mechanised or mechanised mining and re-examine the proposal either under 'B2' category (manual mining) or 'B1' Category (if semi mechanised or mechanised mining is sought) following the prescribed procedures.
- f. The present application is made for Manual mining. Hence, it is considered under B₂ category.
- g. The SEAC is made recommendation without any prejudice to the Hon'ble NGT/any other court orders. The applicant shall abide by the Hon'ble NGT / Other court orders, if any, in future also.
- h. The lease holder informed that they have allocated Rs. 4.6 Lakhs as capital cost and Rs. 4.97 Lakhs as a recurring cost budget for the EMP. The project proponent volunteered to provide water

treatment plant to Sambatur Village under Corporate Social Responsibility (CSR) activity.

The Committee after examining the project proposals, presentations, mining plan, MoEF&CC Notifications & OMs and detailed deliberations, recommended SEIAA to issue Environmental clearance for the mining of **Ordinary Sand mine - 36,400 m³/annum for one-year period** covering an area of 3.640 hectares, in favour of Sambatur Open Sand Reach, at Sy No.439, Sambatur Village, Kamalapuram Mandal, YSR Kadapa District with **Manual method of mining** with the following additional conditions.

1. The project proponent shall comply with the proposals furnished in the Environmental management plan.
2. The project proponent shall develop greenbelt along approach roads & village Roads.
3. There shall be no change in the production quantities approved in Environment Clearance order.
4. All the conditions and guidelines issued by MoEF&CC, Govt of India in respect of sand mining shall be followed.
5. The directions issued by the Hon'ble NGT, Southern Zone, Chennai in the matter of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated:14.12.2020 shall be scrupulously followed.
6. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, issued by MoEF&CC, Govt of India, 2016 shall be followed.
7. The lease holder shall follow the procedures mentioned in Enforcement & Monitoring Guidelines for Sand Mining January, 2020.
8. The lease holder shall comply with the recommendation and suggestion made by the High-Power Committee as applicable.
9. The mining activities on river beds are allowed strictly as per the provisions of river / stream bed mining policy.
10. The ramp (i.e., approach road) shall be removed after sand mining is completed.
11. Under any circumstance under water sand mining shall not be carried out.
12. The committee directed the lease holder that they shall not carryout river bed mining operation in monsoon period.
13. No sand mining shall be done during the rainy season.
14. The lease holder should demarcate boundary with geo-coordinates or geo-fenced to ensure that sand extraction is going on only within the permitted area.
15. The functioning time of quarries/depots shall be 7.00 AM to 6.00 PM. No sand transporting and mining vehicles to be parked inside the quarry/depot site during night time.
16. The vehicles carrying the mined material shall be covered with tarpaulin during vehicular movement.
17. The transportation route should be selected in such a way that the

movement of trucks/tippers/tractors from the villages having habitation should be avoided.

18. The lease holder to maintain electronic weighbridges at the appropriate location identified by the district mining officer, in order to ensure that all mined minerals from that particular mine are accounted for before the material is dispatched from the mine. The weighing bridge shall have the provision of CCTV camera and all dispatch from the mine shall be accounted.
19. The lease holder shall keep GPS tracking to the vehicle from source to destination.
20. The lease holder shall not obstruct the river flow, water transport and restoring the riparian rights and instream habitats.
21. The lease holder shall plant the plants all along the river bank/embankment to control the erosion of river bank.
22. The lease holder shall restrict vehicles movement during the peak hours to avoid accidents.
23. The project proponent shall restrict the load of the transport vehicles not more than 21 tons to avoid road damages and dust nuisance to surroundings.
24. The PP shall complete the entire greenbelt development within the first year itself and ensure its maintenance throughout the lease period.
25. The proponent shall conduct an annual replenishment study when applying for the subsequent year's approval.
26. The proponent shall strictly comply with the directions of the Hon'ble NGT(PB), New Delhi in OA.No.360 of 2015 and shall submit periodic status report of mining in the sand reach, thrice for each lease i.e., after expiry of 25% of the lease period, then after 50% of the period and finally 75% of the lease period to the SEIAA, A.P (apsandecmonitoring@gmail.com).

The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **24.12.2025**, examined the proposal along with the recommendations of SEAC, and **decided to accept the aforesaid SEAC recommendations for strict compliance by the proponent and to issue the Environmental Clearance.**

The SEIAA, A.P., hereby accords the Environmental Clearance for mining of Ordinary Sand as mentioned at Para No. I, under the provisions of the EIA Notification, 2006, and its subsequent amendments issued under Environment (Protection) Act, 1986, subject to the implementation of the following conditions:

A. Specific Conditions:

1. The proponent shall not violate the provisions of the following Acts &

Rules and subsequent amendments:

- a. Forest Conservation Act,1980;
 - b. Wild Life (Protection) Act,1972;
 - c. CRZ Notification, 2011;
 - d. The Eco sensitive areas as notified under Environment (Protection) Act,1986;
 - e. Critically polluted areas as notified by CPCB and also shall not harm livestock and human beings and disturb their activities.
2. The project proponent shall carryout **sand mining upto a maximum depth of 1 meter from the top with manual method of mining and no underwater mining shall be undertaken.**
 3. The project proponent shall strengthen the nearby bridges if any and also avoid over loading of trucks.
 4. The lease holder shall allocate Rs. 4.6 Lakhs as capital cost and Rs. 4.97 Lakhs as a recurring cost budget for the EMP. The project proponent volunteered to provide water treatment plant to Sambatur Village under Corporate Social Responsibility (CSR) activity.
As per EIA report, the source of water is from nearby villages through water tankers. Total water requirement is 8.0 KLD. Out of that, 5.7 KLD is used for Dust suppression; 0.7 KLD is used for Domestic purpose; 1.6 KLD is used for Green belt purpose. Waste waster generation from Domestic of about 0.56 KLD shall be disposed through septic tank followed by soak pit
 6. The project proponent shall comply with the proposals furnished in the Environmental management plan.
 7. The project proponent shall develop greenbelt along approach roads & village Roads.
 8. There shall be no change in the production quantities approved in Environment Clearance order.
 9. All the conditions and guidelines issued by MoEF&CC, Govt of India in respect of sand mining shall be followed.
 10. The directions issued by the Hon'ble NGT, Southern Zone, Chennai in the matter of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated:14.12.2020 shall be scrupulously followed.
 11. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, issued by MoEF&CC, Govt of India, 2016 shall be followed.
 12. The lease holder shall follow the procedures mentioned in Enforcement & Monitoring Guidelines for Sand Mining January, 2020.
 13. The lease holder shall comply with the recommendation and suggestion made by the High-Power Committee as applicable.
 14. The mining activities on riverbeds are allowed strictly as per the provisions of river / stream bed mining policy.

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21. The vehicles carrying the mined material shall be covered with tarpaulin during vehicular movement.
22. The transportation route should be selected in such a way that the movement of trucks/tippers/tractors from the villages having habitation should be avoided.
23. The lease holder to maintain electronic weighbridges at the appropriate location identified by the district mining officer, in order to ensure that all mined minerals from that particular mine are accounted for before the material is dispatched from the mine. The weighing bridge shall have the provision of CCTV camera and all dispatch from the mine shall be accounted.
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27. The lease holder shall restrict vehicles movement during the peak hours to avoid accidents.
28. The project proponent shall restrict the load of the transport vehicles not more than 21 tons to avoid road damages and dust nuisance to surroundings.
29. The project proponent shall complete the entire greenbelt development within the first year itself and ensure its maintenance throughout the lease period.
30. The proponent shall conduct an annual replenishment study when applying for the subsequent year's approval.
31. The proponent shall strictly comply with the directions of the Hon'ble NGT(PB), New Delhi in OA.No.360 of 2015 and shall submit periodic status report of mining in the sand reach, thrice for each lease i.e.,

after expiry of 25% of the lease period, then after 50% of the period and finally 75% of the lease period to the SEIAA, A.P (apsandecmonitoring@gmail.com).

32. The lease holder shall comply with the instructions issued through various Government Orders Under AP Sand Policy, 2024.
33. **This Environmental Clearance shall be valid for a period of 1 year only.**
34. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M .No.J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules, 2004. The mining plan or permission shall get modified to this extent.
35. No stacking allowed on road side along National Highways.
36. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
37. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
38. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
39. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
40. Vehicles carrying sand shall not Ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
41. **The depth of the sand mining shall not exceed 1 m .** The thickness of the sand in the mining area shall be more than 3m. Regulatory Authority prior concurrence shall be taken for this activity.
42. Sand mining shall not be carried out below the ground water table under any circumstances. Regulatory Authority prior concurrence shall be taken for this activity.
43. To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
44. Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
45. The vehicles transporting sand shall not be overloaded. The trucks shall be covered with Tarpaulin.
46. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc., Regulatory Authority instructions be taken if there are any better alternatives.
47. Transportation of sand from mine lease area shall be done during daytime only.

48. The proponent shall obtain necessary permission from the River Water Conservator.
49. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts on human habitation existing nearby due to mining operations.
50. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
51. Plantation shall be undertaken on either sides of the approach katchapath (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
52. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, Gol on 16.11.2009.
53. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
54. Regular monitoring of Ground Water levels shall be carried out in and around the mine lease area to assess the quality of the groundwater.

B. Special Conditions: -

The project Proponent shall implement the following special conditions so as to mitigate the environment impact of mining activities: -

- i. To submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
- ii. In River flood plain mining a buffer of 3 meter to be left from the River bank for mining.
- iii. The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This should be produced before officers of Central Government and State for inspection.
- iv. The State / District Level Environment Committee should use technology like Bar Coding, Information and Communications Technology (ICT), Web based and ICT enabled services, mobile SMS App etc. to account for weight of mineral being taken out of the lease area and the number of trucks moving out with the mineral.
- v. Restricted working hours. Sand mining operation has to be carried

out between 7 am to 6 pm.

- vi. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly.
- vii. No mining lease shall be granted in the forest area without forest clearance in accordance with the provisions of the Forest Conservation Act, 1980 and the amendments made there under.
- viii. Protection of turtle and bird habitats shall be ensured.
- ix. The EC holder shall take all possible precautions for the protection of environment and control of pollution.
- x. Mining shall not be undertaken in a mining lease located in 200-500 meter of bridge, 200 meter upstream and Downstream of water supply / irrigation scheme, 100 meters from the edge of National Highway and railway line, 50 meters from a reservoir, canal or building, 25 meters from the edge of State Highway and 10 meters from the edge of other roads except on special exemption by the Sub- Divisional level Joint Inspection Committee.
- xi. Vehicles used for transportation of sand are to be permitted only with of fitness and PUC Certificates.
- xii. Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.
- xiii. Health and safety of workers should be taken care of by the proponent.
- xiv. The Project Proponent shall make arrangement for drinking water, first aid facility (along with species specific anti- venom provisioning) in case of emergency for the workers.
- xv. Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health checkups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted.

^v^ The lease holder shall comply with the Sustainable sand mining Management Guidelines, 2016 and Enforcement & Monitoring Guidelines for Sand Mining issued by MoEF&CC, GoI, New Delhi.

C. General Conditions:

1. "Consent to Establish" & "Consent to Operate" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry out mining.
2. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoEF&CC, GoI, New Delhi, as applicable.
3. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Sub-office, Vijayawada on 1st June and 1st December of each calendar year.
4. Officials from the Sub-Office of MoEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Sub-Office to MOEF&CC, Vijayawada.
5. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed in consultation with concerned Regulatory Authority.
6. The funds earmarked for environmental protection measures (Capital cost Rs. 4.60 Lakhs and recurring cost Rs. 4.97 Lakhs/annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Sub-Office located at Vijayawada.
7. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

8. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
9. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
10. The proponent shall obtain all other mandatory clearances from respective departments.
11. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
12. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
13. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
14. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their subsequent amendments and Rules.

SPECIAL SECRETARY TO GOVT

**MEMBER SECRETARY,
SEIAA, A.P.**

**MEMBER,
SEIAA, A.P.**

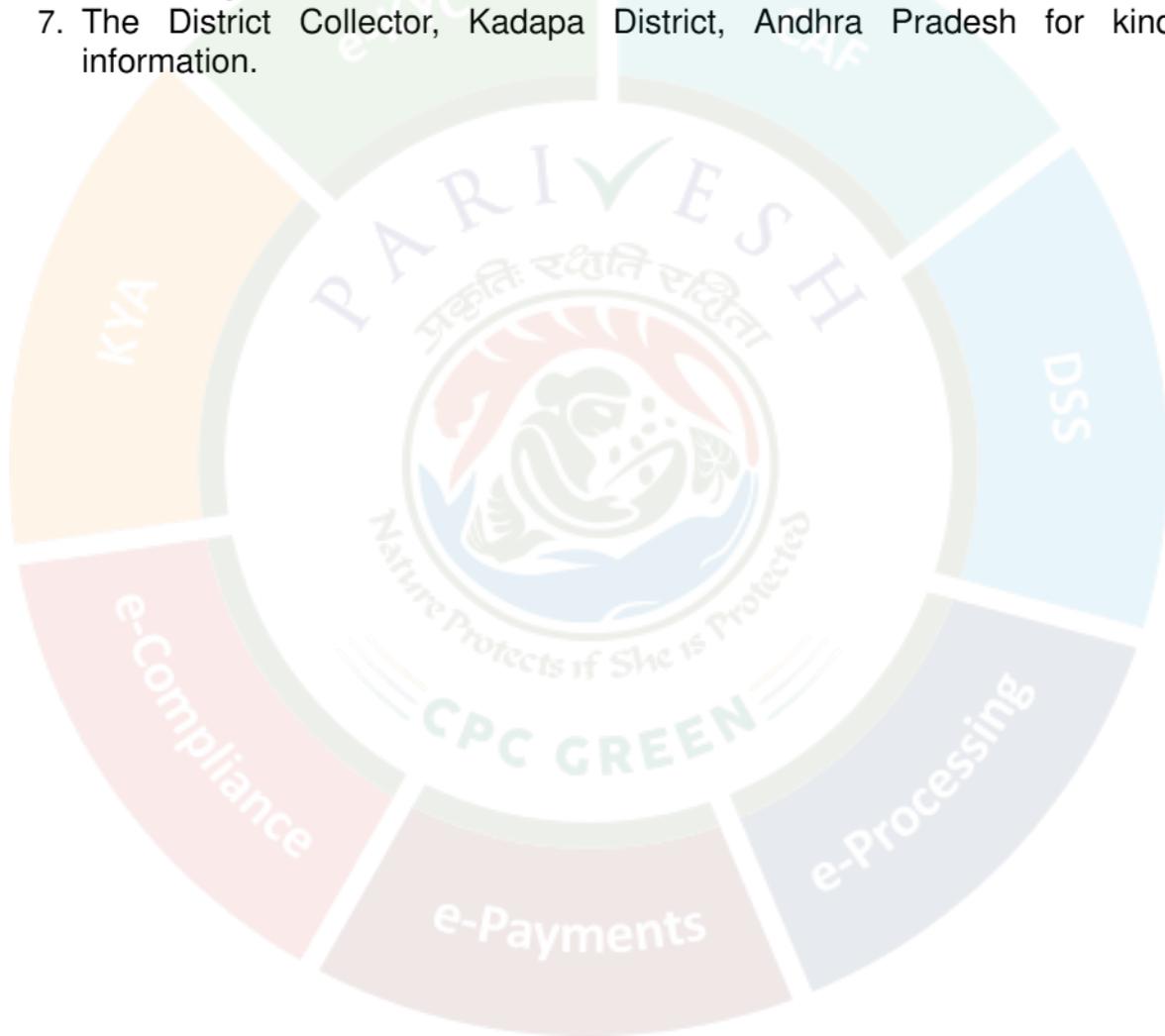
**CHAIRMAN,
SEIAA, A.P.**

To

The Royalty Inspector,
O/o. District Mines & Geology, Kadapa
Y.S.R. District, Andhra Pradesh - 516001.

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Kadapa, APPCB for information.
4. The MoEF&CC, GOI Sub-Office Vijayawada for kind information.
5. The Secretary, MoEF&CC, GOI New Delhi for kind information.
6. Monitoring Cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Kadapa District, Andhra Pradesh for kind information.



Signature Not Verified

Digitally Signed by : S Sri Saravanan
Member Secretary, SEIAA

Date: 29/12/2025

Mines & Minerals – Sand – Withdrawal of existing sand policies i.e., New Sand Mining Policy 2019 and Upgraded Sand policy 2021 and setting up of Interim Mechanism for supply of sand to the consumers without any revenue to Govt., till formulation of Sand Mining Policy, 2024 for the State of Andhra Pradesh - Orders – Issued.

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INDUSTRIES & COMMERCE (MINES-III) DEPARTMENT

G.O.MS.No.43

Dated:08.07.2024

Read the following:

1. Govt. MemoNo.3066/M.II(1)/2016-3, dated 04.03.2016.
2. Govt. Memo No.3066/M-II(1)/2016-12 & 13, dated 11.06.2019
3. G.O. Ms. No. 70, I.I.I & C (MINES-II) Dept, dated 04.09.2019.
4. G.O. Ms. No. 71, I.I.I & C (MINES-II) Dept, dated 04.09.2019.
5. G.O. Ms. No. 72, I.I.I & C (MINES-II) Dept, dated 04.09.2019.
6. G.O. Ms. No. 73, I.I.I & C (MINES-II) Dept, dated 04.09.2019.
7. G.O. Ms. No. 86, I.I.I & C (MINES-II) Dept, dated 11.10.2019.
8. G.O. Ms. No. 99, I.I.I & C (MINES-II) Dept, dated 15.11.2019.
9. G.O. Ms. No. 31, I&C (MINES-III) Dept, dated 09.06.2020.
- 10.G.O. Ms. No. 32, I&C (MINES-III) Dept, dated 25.06.2020.
- 11.Govt. Memo No.MG0SAND/63/2020/M.III, dated 17.07.2020.
12. G.O. Ms. No. 40, I&C (MINES-III) Dept, dated 10.08.2020.
- 13.G.O. Ms. No. 41, I&C (MINES-III) Dept, dated 10.08.2020.
- 14.G.O. Ms. No. 69, I&C (MINES-III) Dept, dated 23.10.2020.
- 15.G.O. Ms. No. 78, I&C (MINES-III) Dept, dated 12.11.2020.
- 16.Govt. Memo No. MG0DMGE/342/M-III/A2/2020, dated 25.11.2020.
- 17.G.O. Ms. No. 5, I&C (MINES-III) Dept, dated 16.02.2021.
- 18.G.O. Ms. No. 25, I&C (MINES-III) Dept, dated 16.04.2021.
- 19.Govt. Memo No. INC01-MG0SAND/6/2021-M-III, dated 15.08.2021.
- 20.Govt. Memo No. INC01-MG0DMGE/294/2021-M-III, dated 17.08.2021.
21. Govt. Memo No. INC01-MG0DMGE/294/2021-M-III, dated 24.11.2021.
- 22.Govt. Memo No. INC01-MG0DMGE/294/2021-M-III, dated 18.02.2022.
- 23.Hon'ble NGT Orders dated 23.03.2023 in O.A. No. 152 of 2021 and O.A. No. 53 of 2022 and in O.A. No. 187 of 2021
- 24.Hon'ble NGT Orders dated 02.08.2023 in O.A. No. 152 of 2021 and O.A. No. 53 of 2022 and in O.A. No. 187 of 2021
- 25.Hon'ble NGT Orders dated 21.02.2024 in M.A. No. 9 of 2023 in O.A. No. 187 of 2021, M.A. No. 10 of 2023 in O.A. No. 53 of 2022, E.A. No. 4 of 2023 in O.A. No. 187 of 2021
- 26.Hon'ble SC Order dated 10.05.2024 in C.A. No. 4091-4093 of 2023
- 27.Hon'ble SC Order dated 16.05.2024 in C.A. No. 4091-4093 of 2023.
28. Minutes of Meeting held by Commissioner & Director of Mines & Geology with the representatives of agencies M/s Prathima Infrastructure Limited and M/s GCKC Projects and Works Pvt Limited, dated 05.07.2024.
29. From the C&DM&G, A.P., INC04-26024/2/2024-SAND SECTION-DMG, dt: 05/07/2024.
- 30.From the Water resources Dept., Memo No. ICD01 -542/2019/ Reforms/ (925528), Dt.0607.2024.
31. From the Learned Advocate General, AP., Opinion No.65/2024, vide letter No.289/2024, Dt. 06.07.2024.

ORDER

In the memo 1st read above, Government have introduced Revised Sand Policy, 2016 making sand available to the public without charging any fee from 02.03.2016.

2. In the memo 2nd read above, Government have issued instructions to withdraw the Free Sand Policy 2016. In the G.O. 3rd read above,

Government have introduced the New Sand Mining Policy, 2019 and in G.Os 4th to 14th read above, Government have issued necessary consequential orders for implementation of the policy.

3. Subsequently, in the G.O. 15th read above, Government have upgraded Sand Policy 2021 and vide G.O.s & Memos 16th to 22nd read above, Government have issued necessary consequential orders for implementation of the policy, including amendments to the Andhra Pradesh Minor Mineral Concession Rules, 1966.

4. While the matter stood thus, Government conducted a thorough review of the existing sand policy (New Sand Mining Policy 2019 and Upgraded Sand policy 2021) and the status of current sand operations in the State and observed that there is an imminent need to improve it by formulating a comprehensive sand policy, 2024 so that the interests of consumers are protected and environmental and other concerns are addressed properly.

5. Accordingly, vide single file 29th read above, Commissioner and Director of Mines & Geology, AP., has submitted a proposal with detailed modalities as an Interim Mechanism for Sand Supply till formulation of Sand Policy, 2024 for the State of Andhra Pradesh.

6. Government, after careful examination of the entire issue, have decided to supply the sand to consumers without charging any revenue share except cost of operations and statutory levies and taxes, duly withdrawing the existing sand policies i.e., New Sand Mining Policy 2019 and Upgraded Sand policy 2021. Accordingly, Govt., in supersession of the orders issued vide G.O.s & Memos 3rd to 22nd read above, hereby set up an Interim Mechanism for Sand Supply till formulation of Sand Policy, 2024 for the State of Andhra Pradesh as detailed hereunder;

I. Preamble

Sand is a basic input for the construction sector, which employs a large number of people, directly and indirectly. Unless the cost of sand is kept under reasonable check, there is likelihood of adverse socio-economic consequences of unemployment, loss of wages and impact on investment climate and industrialization process in the State. It is the obligation of the State Government to ensure that sand, which is an essential ingredient of construction activities such as irrigation works, infrastructure projects, capital buildings, etc., is available at reasonable cost to the consumers.

Therefore, it is necessary in the greater public interest, to take measures to ensure availability of affordable sand to the consumers so as to maintain the pace of infrastructure growth and avoid adverse socio-economic consequences.

II. Objectives

- a) Making sand available to consumers at affordable rates
- b) Transparency and visibility on the sand operations.
- c) Prevention of any scope for illegal sand excavation & transportation through an effective vigilance & monitoring mechanism
- d) Compliance with all environmental regulations and orders issued by the Hon'ble Supreme Court, Hon'ble High Court and Hon'ble NGT, so as to mitigate the environmental impact of sand excavation.

III. Salient Features

A. District Level Sand Committee:

All sand operations at the district level shall be managed & overseen by the District Level Sand Committee (DLSC) comprising of

- a. District Collector: *Chairman*
- b. Superintendent of Police: *Member*
- c. Joint Collector: *Member*

- d. Sub-Collector/ RD⁸⁵ Concerned - *Member*
- e. District Enforcement Officer (SEB): *Member*
- f. District Mines & Geology Officer concerned: *Member Convener*
- g. District Panchayat Officer: *Member*
- h. Regional Transport Officer: *Member*
- i. Dy. Director, Ground Water Dept.: *Member*
- j. Executive Engineer, Irrigation/River Conservation: *Member*
- k. Executive Engineer, Rural Water Supply: *Member*
- l. Environmental Engineer, Andhra Pradesh State Pollution Control Board: *Member*
- m. Any other invitees as suggested by the Chairman.

B. Sand Stocks available in existing depots:

- i. The DLSC shall immediately takeover the sand stocks available in the depots maintained by the private agencies.
- ii. The DLSC shall take all necessary actions, as required, for safeguarding and further disposal of the stocks.

C. De-siltation of Reservoirs / Tank Beds - Identification:

- i. The de-siltation of Major, Medium & Minor Reservoirs and Tanks as defined by the Water Resources Dept., shall be taken up to enhance the storage capacity of the reservoirs and augment Ground Water recharge in Command Areas.
- ii. The following authorities shall identify the de-siltation of reservoirs and intimate to the District Level Sand Committee:
 - a. Major, Medium, Reservoirs – Chief Engineer
 - b. Minor Reservoirs and Tanks – Superintendent Engineer, Water Resources Department of the District.

D. De-siltation of Reservoirs / Tank Beds – Obtaining Clearances & Operations:

- i. Water Resources Dept., (WRD) being the custodian of the rivers, canals and reservoirs shall prepare the Feasibility Report along with Environment Management Plan for undertaking de-siltation activities shall obtain Consent for Establishment / Consent for Operation from APPCB by submitting the CTE and CTO applications in the Single desk Portal which will be considered at Zonal office Level.
- ii. DM&GO shall assist the EE, Water Resources Department in preparation of feasibility report, so as to facilitate in obtaining CTE/ CTO applications from APPCB, along with Environment Management Plan.
- iii. Water Resources Dept., for de-siltation activities taken up by them in the foreshore areas (water spread area at FTL) of Reservoirs / Barrages/ tanks, shall appoint agencies/ boatsman societies for the purpose and DM&GO, with the help of DLSC, shall appoint boatsman societies for de-siltation activities beyond the foreshore areas of Reservoirs/ Barrages/ tanks in river course taken up by Mines & Geology Dept., strictly in compliance with all applicable acts, rules and directions of MOEF&CC, Hon'ble NGT, Hon'ble HC & Hon'ble SC.
- iv. **Chief Engineer** concerned of the Water Resources Dept shall identify contractors for de-siltation of major reservoirs such as Prakasam & Dhawaleswaram Barrages, duly taking all necessary permissions and approvals from all the stakeholders concerned strictly in compliance with all applicable acts, rules and directions of MOEF&CC, Hon'ble NGT, Hon'ble HC & Hon'ble SC.
- v. The de-silted materials, useful for construction activity shall be handed over to the DLSC for further disposal.
- vi. The District Collector shall reimburse the entire cost incurred by the Water Resources Dept., towards obtaining clearances and de-siltation operations from the revenues received from the disposal of sand handed over to DLSC by WRD. strictly in compliance with all applicable acts, rules and directions of MOEF&CC, Hon'ble NGT, Hon'ble HC & Hon'ble SC.

- vii. The District Collector shall extend necessary support for obtaining clearances and undertaking de-siltation operations (including identifying agencies required) and supervise the smooth functioning of the entire de-siltation activities in the respective districts. strictly in compliance with all applicable acts, rules and directions of MOEF&CC, Hon'ble NGT, Hon'ble HC & Hon'ble SC.
- viii. The DLSC shall dispose the sand taken over from the WRD as per the modalities prescribed by the Govt., from time to time. strictly in compliance with all applicable acts, rules and directions of MOEF&CC, Hon'ble NGT, Hon'ble HC & Hon'ble SC.

E. Appointment of Manpower/Other Agencies for Various Activities:

- i. The Chairman, DLSC shall appoint VRO/VRAs/ Gram & Ward Sachivalayam officials or any other official, as deemed fit, as stockyard in-charges for each of the sand depots/desiltation points.
- ii. The stockyard in-charges shall be responsible for smooth functioning of all the activities such as excavation, loading, sales & dispatches, in strict compliance with the sand policy and all applicable acts & rules.
- iii. The Chairman, DLSC shall also appoint agencies/manpower to undertake various activities viz. loading, ramp maintenance, security etc.

F. Fixation of rates of sand:

- i. There shall be no revenue share to the Government under this policy. However, the cost of operations, along with statutory levies & taxes shall be charged on the consumers.
 - a. The cost of operations shall include the expenditure for activities such as excavation, loading, transportation to sale point, ramp maintenance, administrative expenses etc.
 - b. Statutory levies & taxes shall mean Seignorage fee, DMF, MERIT and GST, as applicable.
- ii. DLSC shall fix and notify the amount to be charged at each source i.e., depots/de-siltation points, based on the cost of operations along with statutory levies & taxes.
- iii. The DLSCs shall be authorized to modify these rates, wherever necessary, taking into consideration the changes in operating costs/levies & taxes from time to time.

G. Sales & Dispatch:

- i. The details of all the depots/desiltation points (referred as "stockyard") such as location, available quantity, notified charges shall be displayed in DMG Website (www.mines.ap.gov.in) on a daily basis to inform the public.
- ii. The consumers requiring sand shall be required to go to their desired stockyard to purchase sand.
- iii. At the stockyard, the stockyard in-charge shall
 - a. Collect all relevant details of the consumer such as Aadhaar number., Mobile number, Delivery Address, Vehicle Number.
 - b. Collect the notified charges through digital mode (i.e., UPI) and issue sale receipt/invoice to the consumer.
 - c. Allot sand to the consumers on first-come first-serve basis and oversee the loading of sand into the vehicle.
- iv. The dispatch permits shall be issued manually on the secured stationary as an immediate measure.
- v. The stockyard in-charges shall ensure that the stockyards operate only from 6 AM to 6 PM.
- vi. They shall further reconcile the sand dispatches made during the day and upload the daily dispatch data on the online portal developed by DMG by 8 PM every day.

H. Transportation:

- i. The consumers shall make their own transportation arrangements for transporting sand from stockyard to destination.
 - a. To facilitate this, the list of transporters operating at various locations shall be provided on the website of DMG.

- b. Transporters shall be able to register themselves on the DMG website, along with relevant details (vehicle details, contact number, area of operation etc.).
- ii. DLSC shall notify the maximum transportation charges to be collected, based on vehicle type/capacity etc.
- iii. The transportation charges from stockyard to the consumer's destination shall be paid by the consumer directly to the transporter.
- iv. DLSC shall ensure water spraying of sand carried in the vehicles and also covering of sand transport vehicles with tarpaulin sheets, to avoid spillage and dust emissions during the transportation.

I. Revenue & Expenditure:

- i. In each district, a Joint Account of District Collector and District Mines & Geology Officer shall be opened, with online banking facility.
- ii. All financial transactions related to sand operations, including sand receipts and operating expenses, shall be made through the Joint Account
- iii. The receipts from sand supplies shall be used only to meet the expenditure related to sand operations such as cost of approvals, manpower, payments to contractors, administrative and other incidental expenses.
- iv. No expenditure, other than those related to sand operations shall be met through the receipts from sand supplies, except with the approval of the Government.
- v. The DLSC of each district shall reconcile the receipts and expenditure incurred on a monthly basis and submit the statements to DMG, who shall consolidate the data of all districts and submit to the State Government.
- vi. The DLSC, with assistance of the DMG, shall put in place mechanism to ensure compliance with GST regulations.

J. Digital Enablement

- i. Availability of sand at stockyards and sand sources shall be digitised to know the comparative availability of sand for better operational management at district level.
- ii. All the payments (receipts and expenditure) shall be only through the banking system and no cash transactions shall be permitted.
- iii. Sand receipts shall be collected only through digital means, by displaying the QR Code/ UPI ID of the Joint Account at the stockyards.
- iv. DMG shall develop a system for issue of online permits at the earliest.
- v. GPS based vehicle tracking shall be mandated to enable tracking of the sand despatches. Towards this, all sand transporting vehicles shall be required to install GPS based Vehicle tracking devices at the earliest.
- vi. District Collectors shall maintain command-and-control center at the district level to monitor the sand operations with CCTV feeds within the district and handle all the complaints relating to sand issues.
- vii. DMG shall maintain the command-and-control center at the State level to monitor the overall sand operations within the State.

K. Remittance of Seigniorage Fee, DMF & MERIT:

- i. DLSC shall ensure that the statutory levies (Seigniorage Fee, collected for DMF & MERIT) collected from the sand supplies are remitted towards the respective Heads of Account of the consolidated fund of the State Government.
- ii. DLSC shall remit Rs. 2 per MT of sand dispatched, towards the DMG current account for maintenance of the command & control room, as well as other IT initiatives related to sand operations.

L. Limits on Purchase of Sand:

- i. To prevent hoarding/ black marketing of sand and ensure availability of sand for larger number of consumers, each consumer shall be permitted to purchase a maximum of 20 MT per day till supplies stabilize.

- ii. The limits may be revisited and modified by DLSC, based on the demand-supply scenario within the district. Accordingly, DLSC shall notify the modified limits to inform the public by providing wide publicity.
- iii. DLSC may grant appropriate relaxations for Govt. Works based on the request of concerned Engg. Depts.

M. Prohibited activities:

- i. The following activities are prohibited:
 - a. Stocking of sand more than the requirement for own construction
 - b. Re-sale of sand
 - c. Transportation of sand to other States.
 - d. Sand using for filling purpose or any other purpose, other than building construction.
 - e. Any other activity as prescribed by State Govt./DLSC.
- ii. Stringent action, including filing of criminal cases/levy of hefty penalties shall be taken on offenders who are indulging in the prohibited activities.

N. Vigilance & Monitoring

- i. District Level Task Forces (DLTF) should be constituted by the District Collectors with line departments for periodic inspections of all the stockyards and the sand sources to ensure smooth functioning of sand operations and to curb illegal mining/transportation.
- ii. Special Enforcement Bureau (SEB) shall take necessary action to curb illegal mining/transportation, black marketing, hoarding and cross border transportation of sand by constituting revenue division wise teams and also arranging inter-state check posts.
- iii. A Divisional Level Vigilance & Monitoring committee with RDO/SC, DSP, Divisional Development Officer, DLPO, DE, Irrigation, AD, Mining and Mandal Level monitoring with Tahsildar/MPDO, Irrigation AE, SI shall be constituted to monitoring of Sand transportation etc.
- iv. The Chairman DLSC shall conduct a fortnightly co-ordination meeting with the task forces and SEB on the action taken and minutes of meeting shall be communicated to DMG.

O. Complaint Redressal Mechanism

- i. DLSC shall setup a complaint redressal mechanism including maintenance of district level toll free numbers, e-mail Ids to redress the complaints made by any citizen/ NGO in an effective and time-bound manner.
- ii. Similarly, a State-wide toll-free number and email-Id shall be established and maintained by DMG to register any complaints related to illegal sand mining/transportation/hoarding/black marketing activities etc.
- iii. control room at District level under JC control and Divisional Level cell under the chairmanship of RDOs/SCs shall be established.

P. Compliance of Environmental Rules & Regulations:

- i. DLSC shall ensure all the operations shall be in compliance with Sand Policy of Andhra Pradesh, Mines Act 1952, MMDR Act 1957, WALTA Act & Rules, MOEF&CC notifications, Office Memorandums & Guidelines and any other applicable law, rules, Hon'ble SC Orders, Hon'ble High Court & Hon'ble NGT Orders, Government orders, Instructions issued by Government and Department of Mines & Geology from time to time.

Q. Offences and Penalties:

- i. In case of the vehicles engaged in illegal/ un-authorized excavation in the prohibited areas (i.e., within 500 meters from the Ground water structures, Bridges, Dams, Railway lines and cross drainage

structures etc.), transportation of sand outside the State and found transporting sand without valid Sand Waybill /invoice shall be penalized as follows;

Vehicle Type	First Time (In Rs.)	Second Time (In Rs.)
Tractor	Upto 10,000/-	Rs. 10,001 to 20,000/-
Lorry fitted with upto 10 tires capacity	Upto 25,000/-	Rs. 25,001/ to - 50,000/-
Lorry fitted with above 10 tires	Upto 50,000/-	Rs. 50,001/- to 1,00,000/-
Machinery	Upto 50,000/-	Rs. 50,001/- to 1,00,000/-

- ii. In case of bullock carts engaged in illegal/ un-authorized hoarding and selling, the penalty besides seizure of the sand shall be levied as follows:-

Vehicle Type	First Time (In Rs.)	Second Time (In Rs.)	Repeated offence (in Rs.)
Bullock cart	2,000/-	3,000/-	5,000/-

- iii. Any vehicle transporting sand, if found, carrying sand in excess of the quantity specified in Sand transit form /invoice or in excess of quantity permitted by the Transport Dept., penalty shall be levied on such excess quantity @ Rs.2000/- per MT
- iv. Whenever any person extracts sand or has extracted sand in the areas other than those notified for lawful excavation, the officers authorized shall assess such quantity of sand and levy and collect @ Rs.2,000/- per ton of sand or Rs.2.00 lakhs, whichever is higher, as penalty
- v. If any stock of sand beyond a person's reasonable requirement is stocked / hoarded / black marketed / sold, it shall be seized by the officer authorized. The person shall be punishable with imprisonment up to 2 years and a fine of Rs.2,00,000/- (Rupees Two Lakhs). DLSC shall take-over the seized sand and arrange to dispose the same, at the rates fixed by DLSC.
- vi. Officers authorized to levy, collect penalties and seizure of vehicles from the persons involved in illegal mining / stocking / hoarding / selling / black marketing in the State authorized under these rules are as follows:
- District Collector (Concerned)
 - Joint Collector (Concerned)
 - Superintendent of Police (Concerned)
 - Additional Superintendent of Police/OSD (Concerned)
 - Sub-Collector/ Revenue Divisional Officer (Concerned)
 - Tahsildar (Concerned) Mandal.
 - Sub-Divisional Police Officer (Concerned)
 - Station House Officer (Concerned)
 - District/Divisional Panchayat Officer (Concerned)
 - District Mines & Geology Officer (Concerned)
 - Any other officer nominated by Dist. Collector (Concerned) /Director of Mines & Geology
 - SHO (Special Enforcement Bureau), concerned
 - Additional Superintendent of Police (Special Enforcement Bureau), concerned.

- n) Enforcement Superintendent, Division, (Special Enforcement Bureau), concerned.
- vii. The vehicle/machinery, found involved in any violation more than two times, such vehicle/machinery along with sand shall be seized by officers authorized duly following the procedure as under:
- a) Issue show cause notice to the person/owner from whom the vehicle/machinery is seized.
 - b) Immediately take steps by preparing seizure report and produce the vehicle/machinery before the Competent Court to enable the person/owner from whom the vehicle/machinery is seized to file an application under Section 451 of Criminal Procedure Code Cr.P.C/Section 497 of newly enacted Bharatiya Nagarik Surakshit Sanhita, 2023/ appropriate section of Law, for release of vehicle/machinery.
 - c) In the alternative, the person/owner from whom vehicle/machinery is to be seized shall be permitted to submit explanation to the show cause notice along with an application to the authorized officer seeking release of vehicle/machinery
 - d) Upon receipt of explanation to the show cause notice and the application for release of vehicle/machinery, the authorized officer shall consider the application and pass appropriate orders in accordance with law, within a period of two weeks there from, on production of security of Rs.25,000/- in case of tractor;Rs.1,00,000/- in case of vehicle upto 10 tonnes capacity; Rs.1,50,000/- in case of vehicle above 10 tonnes capacity and Rs.2,00,000/- for any machinery, in the form of Demand Draft drawn in favour of the authorized officer along with an affidavit/undertaking to produce the seized vehicle/machinery as and when required.
 - e) The fine paid as per the orders of Competent Court; the security furnished as per clause (iv)above shall be deposited in the head of account "0853- 102-81-other receipts" and the original challan shall be sent to the Director of Mines & Geology concerned.

R. Appeals and Revisions:

1. Any person aggrieved by an order passed by any officer authorized, other than District Collector may prefer an Appeal before the District Collector within 30 days from the date of receipt of such order
2. Any person / agency aggrieved by an order passed by the District Collector /Officials of Special Enforcement Bureau (SEB) pertaining to sand matters may prefer a Revision before the State Government from the date of receipt of such order.

S. Publicity

- i. The stockyard-wise rates, transportation rates, as well as the complaint redressal mechanism notified by the DLSC shall be given wide publicity through banners & flexies at major centers such as Stockyards, Collectorate, RDO offices, Mandal Offices, Gram & Ward Sachivalayams, Public places, and advertisements in newspapers.
- ii. Similarly, the above mentioned details shall also be published on the websites of Department of Mines & Geology and the respective districts.

T. Powers to issue Orders/Clarifications/Guidelines:

- a) The Government shall be the sole Authority to issue clarifications, exemptions, guidelines or relaxation orders from time to time, in implementation of this policy.
- b) Director of Mines and Geology shall issue operational guidelines from time to time for extraction and sale of sand to maintain environmentally sustainable sand mining in the State.

7. The VC & MD, APMDC shall provide initial financial support to Commissioner & Director, Mines and Geology, AP., to make this Sand Policy operational, subject to reimbursement.

8. The Commissioner & Director, Mines and Geology, Govt. A.P., shall submit proposals for necessary amendments accordingly to Andhra Pradesh Minor Mineral Concession (APMMC) Rules, 1966.

9. These orders shall come into force with immediate effect.

10. The Government may revise the Sand Policy in future as and when required.

11. The Commissioner & Director, Mines and Geology, A.P., and all the concerned officers mentioned in the address entries shall take necessary action accordingly in the matter.

(BY ORDER IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

N YUVARAJ
PRINCIPAL SECRETARY TO GOVERNMENT (MINES) (FAC)

To

The Commissioner & Director, Mines & Geology, A.P, Ibrahimpatnam,
NTR District.

The VC&MD, APMDC Ltd., APMDC Ltd., Kanuru, Vijayawada.

The Commissioner Special Enforcement Bureau, Mangalagiri.

All the District Collectors in the State of A.P.

All the members of District Level Sand Committees (through C&DM&G)

Copy to:

The Finance Dept., A.P.Secretariat.

The Law Dept., A.P.Secretariat

The Home Dept., A.P.Secretariat

The Revenue Dept., A.P.Secretariat

The Water Resources Dept., A.P.Secretariat.

The EFS&T Dept., A.P.Secretariat.

The Learned Advocate General, A.P., High Court Buildings, Nelapadu,
Amaravati.

All the Superintendents of Police in the State.

All the District Treasury Officers in the State of A.P.

The Director, Treasuries & Accounts, A.P., Vijayawada.

The Pay and Accounts Officer, Vijayawada.

The Accountant General of Andhra Pradesh, Vijayawada.

The GA(SEB) Dept.

The P.S. to Prl. Secy to CM.

The P.S. to CS.

The OSD to Hon'ble Minister for M&G and Excise

The P.S. to Hon'ble Minister for Finance, Planning & Legislative Affairs

The P.S. to Hon'ble Minister for Civil Supplies & Consumer Affairs

The P.S. to Hon'ble Minister for Transport and Information & Public
Relations

The P.S. to Hon'ble Advisor to Govt. Of A.P. (Public Affairs)

The P.S. to Prl., Secy (Mines)

SF/SC

//FORWARDED :: BY ORDER//


SECTION OFFICER

**GOVERNMENT OF ANDHRA PRADESH
ABSTRACT**

Mines & Minerals – Sand – Revised Free Sand Policy guidelines - Online, user friendly and with strengthened Institutional Mechanism - Orders – Issued.
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INDUSTRIES & COMMERCE (MINES-III) DEPARTMENT

G.O.MS.No: 49

Dated:02.09.2024

Read the following:

1. G.O. Ms. No. 43, I&C (MINES-III) Dept, Dated 08.07.2024.
2. From the Commissioner & Director of Mines & Geology, A.P., single e-file bearing No. INC04-26024/25/2024-SAND SECTION-DMG, Dt.23.08.2024.

ORDER

In the G.O 1st read above, Government, while withdrawing the prevailing sand policies (New Sand Mining Policy 2019 and Upgraded Sand policy 2021) introduced the Interim Mechanism for supply of sand to the consumers without any revenue to the Government till formulation of Sand Mining Policy 2024 with certain objectives as mentioned therein.

2. In single e-file 2nd read above, the Commissioner and Director of Mines & Geology, AP., has stated that the implementation of the free sand supply mechanism has been reviewed and it is noted that there are certain areas related to sand supplies which need to be further improved to overcome the challenges faced in implementation of the Interim Mechanism for supply of sand issued vide G.O. 1st read above.

3. Accordingly, the Commissioner and Director of Mines & Geology, AP., after discussions at different levels has submitted a proposal with guidelines for improvement of Mechanism for supply of sand.

4. Government, after careful examination of the entire issue and in continuation of the orders issued vide G.O 1st read above, hereby issue the following Revised Free Sand Policy guidelines to further improve the sand supply mechanism;

- a) to make the process; technology based, user friendly, transparent and open.
- b) to regulate unrestricted discretion in demand of transportation charges.
- c) for efficient management of stock yards/reaches.
- d) for proper vigilance mechanism.
- e) for effective feedback and audit mechanism.

A. Identification of Sources:

I, II & IIIrd Order Streams

1. Customary extraction of sand in river streams of I, II & III orders by the public within the Gram Panchayat shall be permitted for personal use or community work in village.
2. The extraction of sand shall only be permitted through manual methods and no mechanical means be allowed.
3. Sand may be sourced for local needs by bullock carts.
4. Seigniorage Fee, DMF & MERIT shall be exempted for I, II & III order streams.
5. District Collector shall devise the mechanism for proper administration for extraction of sand from I, II & III order streams.

IV, V & Higher Order Streams

1. Sand excavation in river streams of IV, V & higher order streams will be permitted subject to obtaining all the applicable approvals, permissions and compliance of APMMC Rules, 1966, EIA Notification 2006, guidelines issued by MOEF&CC, orders of Hon'ble NGT & Supreme Court.
2. DLSC shall identify the reaches in IV, V and Higher Orders streams and obtain all necessary statutory clearances from competent authorities prior to commencement of operations.
3. Sand extraction by public through bullock carts for personal use or community work in village within Gram Panchayat shall be permitted in IV, V and Higher Orders streams with exemption of Seigniorage Fee, DMF & MERIT.

Patta Lands

1. Sand casted in Patta lands shall have to be removed to make them fit for agriculture purposes.
2. DLSC on obtaining the consent from Pattadars may approve de-casting of the Patta lands.
3. Mining outside the riverbed on Patta land shall be granted. Sand excavation in patta lands shall be permitted with the following conditions.

Condition	Excavation Responsibility	End Users
Possibility of Replenishment (or)	Pattadars/private persons	No Restriction on End Consumers

No possibility of replenishment and no riverbed mining possibility within 5 KM		
No Possibility of Replenishment and riverbed mining possibility within 5 KM	DLSC/Any govt nominated agency	Government Projects only. Material shall not be used for sale in open market.

4. Patta lands falling within riverbed shall only be de-casted by DLSC after obtaining statutory clearances.

5. A beneficiary amount, as fixed by Government shall be paid to the Pattadars for the excavation conducted by DLSC/ any Government agency nominated for this purpose.

6. Upper Price Limit of sand shall be fixed by the DLSC of the respective district for the sand excavated by Pattadars.

7. Separate guidelines for sand excavation, loading & transportation from the patta land/ khatedari land shall be formulated and circulated in due course of time.

iv. Sand Extraction in Scheduled Areas:

- a. Excavation from Sand bearing areas located partially/fully in Scheduled Areas shall be done by forming Tribal Societies as per the Panchayats Extension to Scheduled Areas (PESA) Rules, 2011 or any Rules/Amendments made thereunder with Technical and Administrative support from DLSC under the direct supervision and control of the ITDA / District Collector & Magistrate concerned.
- b. DLSC shall dispose the excavated sand by following the prescribed norms.

v. De-Siltation of Rivers/ Canals/ Dams/ Reservoirs/Barrages:

- De-Siltation operations shall be undertaken as per the detailed guidelines provided vide G.O.Ms. No. 43, Ind & Com (Mines-III) Dept. dt. 08.07.2024.
- Water Resources Dept., shall take up de-siltation activities in the foreshore areas (water spread area at FTL) of Reservoirs/Barrages/ tanks. De-siltation beyond foreshore areas of Reservoirs / Barrages / Tanks in river course may also be taken up by the Water Resources Dept wherever feasible as per the availability of existing staff. In case of manpower issues additional resources and multi departmental coordination will be guided by the Joint Collector of the district to facilitate de-siltation by WRD dept., in compliance with all applicable acts, rules and directions of MoEF&CC, Hon'ble NGT, Hon'ble HC & Hon'ble SC.

B. Sand Booking & Supplies:

- i. The process of sand booking and supplies shall be digitized to enhance ease of booking for public, facilitate transportation at optimum-cost, streamline operations and strengthen vigilance mechanism.
- ii. DMG shall develop an online system for booking of sand by consumers. Sand booking shall also be permitted from Village/Ward Secretariats (VSWS).
- iii. Consumers who require sand for personal use (General consumers) shall be able to book directly from the online application/VSWS by providing details of the project and sand requirement. Post delivery of sand, validation of sand consumption shall be taken up through a reputed 3rd party agency.
- iv. After booking, each order shall be provided a specific delivery slot (time & date) at which sand shall be despatched from the reach/stockyard.
- v. Consumers who require sand for commercial use (Bulk consumers) shall be able to submit request for sand from the online application by providing details of the project and sand requirement. Sand shall be allotted to the consumers after pre-validation of the sand requirement by the Government.
- vi. Necessary Provisions may be made in the portal to facilitate development of weaker section housing programmes.

C. Transportation:

- i. All Vehicles which intend to transport sand shall have to be equipped with GPS devices and get registered with DMG.
- ii. General consumers shall be given the option of arranging either their own vehicle for sand delivery or can request Government to arrange for transportation of sand to their project location. Bulk consumers shall be required to arrange for own transportation for delivery of sand to their respective project locations. Proper accounting shall be done for sand supplied post-delivery. Collectors to ensure such accounting for all such deliveries made.
- iii. Transportation agencies, which intend to participate in Government facilitated sand delivery to consumers, shall have to empanel themselves with DMG/District Administration and provide their preferred area of operations (reaches/stockyards and destinations). Detailed guidelines for empanelment, including the Service Level Agreement (SLA) and submission of Performance Security Deposit (PSD) shall be issued from time to time.
- iv. DLSC shall
 - a. fix the maximum transportation cost to be charged by the transporters based on the type of vehicle, vehicle capacity and distance.
 - b. arrange for empanelment of transporters complying with the transportation cost duly signing Service Level Agreements (SLAs) and collecting Performance Security Deposits
 - c. facilitate the transportation of sand by the empanelled vehicles for the consumers opted for Government facilitation.
- v. DMG shall

- a. develop an online application to facilitate the transporters in the registration & empanelment process.
 - b. develop an online application to facilitate GPS tracking of all sand carrying vehicles to ensure sand is being delivered at the prescribed location, without any deviation.
- vi. All the Sand Carrying Vehicles shall display a banner of "Uchita Isuka Ravana Vahanam" in the front.

D. Operations:

- i. DLSC shall appoint agencies to undertake various activities viz. sand extraction, loading, ramp maintenance, security etc. at the reaches/pattalands/stockyards etc., through an open and transparent process.
- ii. Access to the reach or stockyard will be strictly controlled, with only authorized personnel being allowed entry.
- iii. DLSC shall ensure installation of CCTV cameras to monitor activities at all the sand sources.

E. Strengthening Institutional Mechanism:

- i. At State level, a Command & Control Centre shall be established to oversee all sand excavation, transportation activities and timely redressal of the grievances received from consumers.
- ii. At District level, Facilitation Centers shall be established to monitor sand supplies on real-time basis and improve co-ordination between consumers, transporters & other stakeholders.
- iii. Joint Collector shall be appointed as Special Officer for Sand Monitoring in respective districts.
- iv. Artificial Intelligence (AI) shall be leveraged to further improve the ease of sand booking for consumers and curb any scope for illegal hoarding/ mining/ transportation.

F. Periodic Audits and Collection of Feedback:

- i. Public satisfaction on sand policy shall be assessed through periodic feedback collection from public/consumers.
- ii. Toll-Free No. and email-ids shall be provided for the public to submit grievances, if any.
- iii. To ensure this, audits by third-party agencies at reaches/ stockyards & sand delivery locations shall be taken up to ensure quantity, quality and process audits.

5. The Commissioner & Director of Mines and Geology, Government of A.P., shall submit proposals for necessary amendments accordingly to Andhra Pradesh Minor Mineral Concession (APMMC) Rules, 1966.

6. These orders shall come into force with immediate effect.

7. The Government may revise the Sand Policy in future as and when required.

8. The Commissioner & Director of Mines and Geology, A.P., and all the concerned officers mentioned in the address entries shall take necessary action accordingly in the matter.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

MUKESH KUMAR MEENA IAS
PRINCIPAL SECRETARY TO GOVERNMENT (MINES)

To
The Commissioner & Director of Mines & Geology, A.P, Ibrahimpatnam, NTR District.

The VC&MD, APMDCLtd., Kanuru, Vijayawada.

The Commissioner Special Enforcement Bureau, Mangalagiri.

All the District Collectors in the State of A.P.

All the members of District Level Sand Committees (through C&DM&G)

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The EFS&T Dept., A.P.Secretariat.

The PR&RD Department, A.P.Secretariat.

All the Superintendents of Police in the State.

All the District Treasury Officers in the State of A.P.

The Director, Treasuries & Accounts, A.P., Mangalagiri

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The P.S. to Prl., Secy (Mines)

SF/SC(2486879)

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SECTION OFFICER

